14.43 hrs

## CRIMINAL LAW SECOND AMENDMENT BILL

### AS PASSED BY RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Mr. Chairman, Sir, I beg to move:

> "That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872, as passed by the Rajya Sabha. be taken into consideration."

Sir, the growing number of dowry deaths, particularly in Delhi, has been a matter of serious concern to the Government. Sustained action on different planes legislative, administrative and social—is necessary to meet the situation.

The Dowry Prohibition Act, 1961, as a punitive measure, has not proved effective. Comprehensive changes in that law on the basis of the report of the Joint Committee constituted to examine the working of the Act are sparately under the consideration of the Ministry of Law. The general criminal law at present does not contain specific provisions to deal with a situation in which a woman is subjected to harassment or cruelty for inability to meet demands of her in-laws and it is often as a result of such harassment that a woman is driven to committing suicide. It is, therefore, considered that effective and deterrent provisions be made in the law to deal with cases of cruelty and harassment so that the process that sometimes ends in tragic death can be checked in its early stages.

The Bill thus seeks to plug certain loopholes in law and is limited in scope. It is not based on the recommendations made by the Joint Committee on the working of Dowry Prohibition Act. The proposals to amend Dowry Prohibition Act is, as I stated arlier, at an advanced stage of consideration and efforts are being made to bring the Bill before Parliament as early as possible.

The Bill inserts a provision in the IPC to punish the husband or any relative of the husband of the women who subjects her to crulty with imprisonment for a term which may extend to 3 years and fine. Cruelty is defined as wilful conduct which is of such a nature as is likely to drive a woman to commit suicide or to cause grave injury or danger to life, limb or health, (mental or physical), of the woman and harassment of the woman where such harassment is with a view to coercing her, or any person related to her to meet any unlawful demand for any property or valuable security or is on account of failure by her or any person related to her to meet such demand. To make the provision effective the offence is being classified as cognizable and no-bailable, but the police will take cognizance of the offence only if the information of the commission of the offence is given to the officer-in-charge of the police station by the person aggrieved by the offence or by any person related to her, or in the absence of any such relative, by any public servant of such class or category as may be notified by the State Government in this behalf. This provision will cover cases of cruelty on account of dowry or otherwise.

The Code of Criminal Procedure is being amended to provide for compulsory post-mortem in all cases where a woman commits suicide or dies in circumstances raising a reasonable suspicion that some other prson has committed an offence or where a relative of the woman makes a request for such examination in case of her death within seven years of her marriage. This provision will help in finding the cause of death of the women, in apprehending the guilty and in the proper conduct of such cases in the court.

In order to see that such cases are not hushed up, it is being provided that in all cases where a women has committed suicide or has died in circumstances raising a reasonable suspicion that some other person has committed an offence within seven years of her marriage, an inquest will be conducted.

Another important provision made in the Bill relates to the law of evidence, which provide that where a women has committed suicide within a period of 7 years from the date of her marriage and it is shown that her husband or any relative of her husband had subjected her to cruelty, the court may presume that such suicide has been abetted by her husband or such relative of her husband.

Government are aware that a social evil of this kind cannot be eradicated only by making the criminal law more stringent but it is hoped that the changes proposed in the Bill will help in creating a situation, which will curtail, if not completely stop, the incidence of dowry deaths. I hope, this Bill will get unanimous approval of the House. Thank you.

SHRIMATI SUSEELA GOPALAN (Alleppey) ; I am happy, at last, the Government has come forward at least with a piecemeal legislation to deal with the after-effects of dowry because dowry deaths and harassment emanates from the evil system of dowry. That is why when there was an increase in the incidents of dowry deaths in Delhi, Shrimati Dandavate brought a Bill in this House and asked the Government to pass that. But because the scope of that Bill was limited it was given to the Select Committee and it took two years for the Committee to present its recommendation. That recommendation was brought in this House one year and four months back. Dowry killings and harassments and so many effects of dowry are the result of prevailing understanding of the Society and the prevailing out-moded ideas in the society. That is why we thought of a Bill not only to deal with dowry deaths but also to deal with the system of dowry—how to do away with this system. That is why we have gone in detail. I was a Member of that Committee. We have toured all over India Finally we have presented the report having wide implications. Without bringing a comprehensive Bill, I do not think this piecemeal legislation will help. I do not think you will be able to curtail incidents of harassments and dowry deaths to the country. Why I am saying this is because dowry deaths are increasing in the country. In the capital city itself every twelve hours there is a dowry death. Previously this was actually happening in the Northern India. Now it has spread all over to the various strata of society and all ovet India - Karnataka, Andhra Pradesh and even in Kerala where it was quite absent. We are getting reports. At least one or two incidents have happened these days. It is spreading like an epidemic. We are unable to deal with it.

Formerly this system was with the feudal landlords. Then it came to the middle class people and it has now gone deeper even to the working classs. It is spreading like anything. So, how to deal with this because dowry deaths, killings are increasing ; harassments are increasing ? Generally parents are considering gils as a burden. That is way not only there is harassment or killing, but they are selling them like anything. You can buy and sell a woman. Hundreds and thousands of cases are happening. I know in my own State Arabs are coming and are having temporary marriages. They take away the girls and after six months or one year they are being returned ruined. Nobody is looking after them. Parents are not to be bothered because they, otherwise, have to give dowry and get them married. In the name of employment, agents are coming. Parents are prepared to send them with them. What is happening ? These girls are taken to brothels in Bombay, Delhi and other areas. Some of them are sent abroad also. This is the evil effect of dowry. This has catestrophic effect in this country. Many surveys have been conducted and studies have been made, Studies have revealed indebtedness of the peasantry is increasing not because they get loan and are spending it for their land or anything. but they are taking these loans for the marriage, for giving dowry and also for celebrating marriage and for luxurious marriages. Eveu for the healthy development of our economy, the system of dowry will have to be eradicated. That is a must. What is the thinking of the society in the country ? You might have read the recent judgement of the Delhi High Court.

You have got a Bill of 1961, a useless Bill, You passed a Bill which was never used for the benefit of women.

What does the High Court Judge in Sudha Goel case say :

"It may be that in September or October, the mother-in-law or some other member in the family may have told the deceased that in case she gave birth to a male child they would expect a fridge and a scooter and some cash. It is customary in the Hindus that on the first delivery of a child, particularly on the birth of a male child, the parents give presents.

"The in-laws or husband may have felt the need of a scooter and a frigidaire and, therefore, wanted the deceased to demand a frigidaire and a scooter...This evil is in vogue in our society since time immemorial and shall take time to be curbed."

You see, what is the understanding of even the learned judge about the demands of presentations. He says, it is a gift. If that is his thinking and if a case comes before him, will her accept the view point that it is a dowry ? You are going to deal with the murder. Will a judge who considers demands for gift as a customary think that the dowry is a motive for murder ? Then, how are you going to deal with these dowry deaths ? This is the attitude of the judges even.

What about the police ? What about the doctors ? There are several instances to quote. I myself have written to the Home Minister three letters last week. In many States police and other authorities are taking an attitude against the victims. I have referred several cases to the Govt. When a lady is giving her dying decclaration, the policemen and even the doctors do not take it seriously. There was a specific instance in Tamil Nadu wherein the a doctor advised her: "You are an Indian woman who is always known to save her husband even at the cost of her life. Why do you give a dying declaration against your husband ? Any-how you are going to die. You save your husband." This was the plea from the doctor and the policemen. This is the society in which we are living. How are you going to deal this problem with this piecemeal of legislation. Do you think so ? Actually, even the peresent legislation is going against the interests of women. I can cite an example in the Kerala High Court, A Christian lady filed a suit against her father-in-law to get her dowry back. It went before a famous judge who is known for his very progressive judgements, Mr. Justice Khalid. He considered what was said in the Dowry Act : Giving and taking dowry is unlawful. Then, how can you demand the money back when you have given it unlawfully ? So, the judge did not go into the details though he was a very progerssive judge. This girl has got only this dowry right. She has no property right. If this dowry is denied to her, what will happen to her. Her entire means of livelihood is lost ? The judge did not go into the social aspects of the question. If such a decision comes from a judge who is known for his progressive judgements, you can understand the bias againat the females in the country. This is a society like that. How are you going to deal with these cases with this piecemeal legislation ? That is why, we want a comprehensive legislation to be brought before this House. We have recommended that there shauld be family courts. You are saying that family courts are to deal with family issues and issues of such nature, and not criminal eases. But I am asking why can't a case that comes to the family court with regard to harassments he tried there. The jurists are also there. I think, sometimes conciliation is possible even in cases where harassments are involved. Can't it be tackled by a family court ? The present courts never go into the details of the question. They depend on the lawyers. If he is a good lawyer, he can argue before the court with strong points. Only when you go into the details of the question, many things are revealed. Even in this legislation' there is a big lacuna. It is a good Bill ; I welcome it. But still there is a lacuna because you are mainly depending, for the implementation of the Aet, on the parents and the blood relations. You might have heard a case of that girl who was in the mental hospital, Shahdara. Her name was Kamala or something like that. Did any of her relatives go there and enquire about her ? They were not bothered. They thought, "This is a burden", once she is disposed of, they are not bothered about her. There are so many instances where many of the girls went to the husband's house ; she was very badly treated, ill-treated and harassed and she came back to her parents house saying, "I do not want to go back". Now the parents persuaded her to go back. This is the attitude of the society and you are depending on them.

Where is the provision in this Bill to take help at least from the Women's Associations of the social welfare organisations? You say that with regard to the cognizable offence, there is a provision that the public servants can give complaints. Who is the public servant ? The State Government has to notify. In every nook and corner of this country, this is happening and so many organisations are working for this. Will that be notified by the State Government ? I am afraid this is not going to help you. You can therefore specifically mentions the recognised women organisation or a social welfare organisation working for the benefit of women or championing the cause of women. They can be involved in this. The provision of public servants as such is not going to help them in any way.

**15.02 hrs.**

(SHRI R. S. SPARROW *in the Chair.*)

Many directives and orders were given by the Central Government to the State Governments. In Rajya Sabha, the Home Minister has said :

> "To combat the menace of deaths, instructions were issued on 22.7 .80 to all the State Governments and Union Territories that investigation should be conducted in all cases of attempted suicide or death in suspicious circumstances of young married women, during the first five years of their marriage. Such cases should be investigated by an officer not below the rank of Deputy Superintendent of police and the post mortem should be done by a team of two doctors. The disposal of the dead body without post mortem should not be permitted except with a no objection certificate by the police and the public should not give such a certificate unless the dead body has been seen by the parents or guardians or other close relations of the bride side of family.'

Do you know in how many State Governments, these directives have been obvserved ? It is not being observed in any State. At least, to my knowledge, it is not. Even in Kerala, I pointed out and wrote to the Home Minister last time. One year after the marriage, a girl was killed. The brother of the girl complained that the body was disposed of before they came. They were staying nearby. Even then, they were not informed I wrote to the Home Minister to take action againt the police officers if this directive is handed over to them. I do not know whether the State Government has received it or they are not bothered. But any-how, it was not answered. Last week, as I told you, I have given three instances. They are complaining that the police people are not taking any action. The Government is complacent. Why do you not bring this provision which you have given as directives to the State Government it this bill. Why did the Government not find it possible to incorporate this provision in the Bill itself ? The body of the victim should not be disposed of before her parents come and see the body. Even in the post mortem cases, what is happening ? It is good that the post mortem should be done whenever there is a suspicious death. But on most of the occasions, even the doctors are on the side of the accused. This is the reality. So, it should be provided that the body should be disposed of only after the parents come and see the body. Then, they can at least raise an objection. If that is not done and the body is disposed of earlier, how can the post mortem report be used for the conviction of the accused ? This is not possible.

You say that the Government has given a directive. But it has never been observed by the State Governments. That too is not incorporated in this Bill. You can incorporate it in this Bill at least. Only the provision relating to the post mortem is there and that is that the post mortem must be done. But the provision that the body should be shown to the parents and that the body should not be disposed of before the parents arrive is not there in the Bill. That is a very big lacuna in the Bill.

What I say is that if we have to make it a pucca legislation, one of the most important things is to involve women's voluntary organisations in this so that they

can case raise some objection. When a woman dies, why it is necessary that only the parentes should complain. If you may say, neighbour, sometimes due to enemity, the neighbour may use it. That is why I say that a recognised women's or voluntary organisation working for the benefit of women should have a say in this.

Then, with regard to family courts, you have said that there is a special court functioning in Delhi. That is because the Supreme court has given a directive. But that is not sufficient. That is not known to everybody. That is not helping the people.

With regard to dowry cell, what is happening there ? Have they got any staff ? So many cases are there. The dowry cell which is working in Delhi is actually under-staffed. Many of the cases are pending and they are unable to perform investigations. You say that there is one in Delhi. In all the States, it should be there. You say that you have given a directive to form these special courts in all the States. But nothing has happened. What is the use of this directive ? It is aways easy to incorporate it in the Bill and ask the State Governments to form family courts so that all the cases can be dealt with in those courts. That will be easier. Even now the Government of India is taking about that. I do not know how long it will take. I got a reply from the hon. Minister that it is under active consideration of the Government. He cannot say when this will be done. That is the state of affairs.

With regard to setting up of the women's Commission also, Minister will say that this is not a remedy for everything. But I tell you that these are the recommendations of the Committee on the Status of Women. They gave the report in 1975. It is a very good report that they have given. In that report, they have suggested changes in many of the laws with regard to women. I do think that the Government is serious about it. One of the recommendations is about the Women's Commission. Why do we want the Women's Commission ? It will see that all the protective legislations as well as social legislations for the benefit of Women are fully implemented. If all such legislations are not fully implemented, where we have to complain ? Even in Parliament, you give only 5 or 10 minutes to speak. Are we here to Complain their about this ? But if there is a statutory women's commission, we can point out these things to them and ask them because, as a statutory commission, if they give directive to the State Government, and the Central Government, of course, they will have to implement it. This is one thing which we want in the lines of Backward Classes Commission. You can constitute a Commission in the State as well as in the Centre. We do not say that this is a solution for everthing. But we are in the fieled. You know we are propagating against the dowary system itself, the evil effects of that, for the last two monts.

You ask the Prime Minister. About 5 lakh signatures she might have get from our All India Democratic Woman's Association asking her to pass the dowry legislation and also a common law for women. 5 lakh signatures were sent to the Prime Minister.

We had waged a very big campaign in the country and in Kerala, we went into the countryside, into the villages, everywhere, in every village, and we could see hundreds of dowry victims, harassed. Thex are struggling for life. If this is the case in State like Kerala where the literacy is 70% and where they have the property rights also, then, what will be the state of affairs in other States ? Everywhere, all the sections, Muslims, Christians ; everybody, is coming forward for the banning of this evil.

Will the Government rise to the occasion ? You are afraid of the conservatives and the vested interests in the country. If this was the attitude of the Britishers, would there have been a Sati Abolition Act ? Likewise, the other Act, the Widow Remarriage Act ? Many Acts have been passed. There was stiff opposition from the conservatives and the vested interests in the country. But we could force them to pass. On dowry legislation, all the women's organisations are united together. We are demanding it and there is lot of anxiety among the women in the country and also among all the people who are

interested in the welfare of the country. They want a legislation to curb this evil system of dowry.

With this piecemeal legislation, it would not be possible to deal with cases and judgments after judgments will come against women because your own laws which you passed to protect women will be used against them. The Government will have to realise this and pass a pucca legislation.

Never before a Committee might have given such a recommendation unanimously. Very little amendments and dissenting notes are there. We were fully agreed. All the sections, all the Parties are agreeable. We worked, on this because this is an evil which has to be eradicated. That is why we requested the Government.

We support this Bill.

Also the lecopholes in the Bill have to be plugged and also some help to the social welfare organisalions should be there in the Bill and immediately the other Bill, Amendment to the Dowry Probihition Act should be brought before the House.

**श्रीमती विद्या चेन्नुपति** (विजयवाड़ा) : सभापति महोदय, मुझे बोलने के लिए समय दिया है, उसके लिए धन्यवाद देती हूं और क्रिमिनल लॉ सैकण्ड अमेंडमेंट विल जो इस सदन में इन्ट्रोड्यूस किया है उसका समर्थन करती हूं इसके साथ-साथ कुछ सुझाव भी देना चाहती हूं। महिला होने के नाते जितना हमको मालूम होता है उतना हमारे भाईयों को मालूम नहीं होता है। मैं यह कह सकती हूं कि महिलाओं की प्रावलम्ब हाफ आफ दी पापुलेशन है।

**श्री भूड चन्द डागा** (पाली) : भाई, बहिन से ज्यादा प्यार करता है, इसलिए उनको महिलाओं की समस्या के बारे में पता होता है।

**श्रीमती विद्या चेन्नुपति** : हमारे देश में इज्जत तो बहुत ज्यादा देते हैं और देश को भारत माता भी मानते हैं। आप न तो रेप 'हेरासमेंट' और न ही डावरी डेथ को खत्म कर सकते हैं। महिला होने के नाते मैं कहती हूं कि जो समाज में इस समय चल रहा है, जो समाज में महिलाओं पर अत्याचार हो रहे हैं, जिस प्रकार का व्यवहार उनके साथ हो रहा है उनको क्यों चलने दिया जा रहा है, क्यों नहीं आप उसके सम्बन्ध मे कुछ कह रहे हैं, क्यों नहीं समाज उसके सम्बन्ध में कुछ कर रहा है। सरकार से मैं पूछना चाहती हूं कि सरकार क्या कर रही है ? महिलाओं के साथ रेप हो रहे हैं, तेरह तेरह साल की लड़कियों को ले जा कर उनके साथ रैप किया जाता है, पुलिस क्या करती है, समाज क्या करता है ? दोनों की रिसपांसिबिलिटी है। पुलिस क्या करती है, सरकार क्या करती है और समाज क्या करता है। हम बिल बहुत पास कर देते हैं। पार्लियामेंट में भी कर देते हैं और असेम्बलियों में भी कर देते हैं। लेकिन होता क्या है ? जो एक्ट्स होते हैं ये कोर्ट्स में हमारी मदद भी करते हैं। लेकिन भारत देश की महिलाएं ऐसी महिलाएं नहीं हैं जो हमेशा कोर्ट में जाती हैं। हम चाहती हैं कि समाज में हमें रिसपेक्टेबल स्थान मिले। हमें इक्वल अपरचुनिटीज मिलें। इसके लिए हमें समाज को सुधारना पड़ेगा। सरकार तो हमारी मदद करती है बिल पास करके। लेकिन इनका अच्छी तरह से इम्प्लेमेंटेशन क्यों नहीं होता है ? इसके लिए कुछ न कुछ आपको करना पड़ेगा, इस पर गम्भीरता से आपको सोचना पड़ेगा।

डावरी प्रौहिविशन बिल आपने पास कर दिया। आपका उद्देश्य महिलओं की मदद करना था। जब कोई महिला कोर्ट में जाती है, रैप का कैस हो जाता है तो कोर्ट में जाती है, उस समय कोर्ट मदद करती है। लेकिन समाज की क्या हालत है ? समाज को कैसे सुधारा जाएगा, कौन सुधारेगा ? सरकार के जरिये समाज को सुधारने के लिए कोई कम्प्रिहैंसिव बिल आप लाएंगे क्या ? यदि

वास्तव में सरकार महिलाओं की मदद करना चाहती है तो एक इस तरह का कम्प्रिहैंसिव बिल सरकार को लाना चाहिए। हमें समाज में रिसपैक्ट चाहिए। रिसपैक्ट कैसे मिलेगी ? मारेल एटीट्यूड्ज बहुत कम हो गए हैं, मारल्ज बहुत गिर गए हैं। देअर आर नो पारेल एटीट्यूड्ज इन सौसाइटी, स्कूल, कालेजिज एन्ड इन दी सौसाइटी आल्सो। पता नहीं यह मारेलटी कहां चली गई है। तीस साल पहले हम महिलाओं की यह हालत नहीं थी। आजकल महिलाएं घरों से बाहर जाने से डरती हैं। गुंडाइज्म बहुत बढ़ गई है, महिलाओं का हैरासमैंट बहुत ज्यादा हो गया है। इसके बारे में कुछ किया जाना चाहिए।

आप क्यों महिलाओं को इक्वल राइट इन प्रापर्टी देने को तैयार नहीं हैं। हमारी आबादी देश की कुल आबादी की आधी है। आप कहते हैं कि आप महिलाओं को रिसपैक्ट देते हैं। प्रापर्टी राइट में क्यों आप उसको बराबरी का स्थान नहीं देते हैं ? अर्बन लैंड सीलिंग एक्ट आपने पास किया, लैंड सीलिंग एक्ट आपने बनाया, प्रापर्टी राइट्स एक्ट आपने बना रखा है। क्यों नहीं उन में आपने महिलाओं को इक्वल राइट दिया है। प्रापर्टी में क्यों नहीं दिया ? यह सवाल मैं आपसे पूछना चाहती हूं। प्रापर्टी में उनको इक्वल शेयर क्यों नहीं आप देना चाहते हैं ? जब तक आप यह राइट उसको नहीं देंगे उस वक्त तक महिलाओं का हैरासमेंट कम नहीं होगा, डावरी प्रावलैम हल नहीं होगा। ऐसा आपने कर दिया तो महिलाओं का हैरासमैंट कम हो जाएगी, डावरी प्राबलैम नहीं रहेगा। महिलाएं आज अपने पैरों पर खड़ी नहीं हो सकती हैं। आज महिला डिपेंडेंट है जब लड़की होती है तो वह अपने पिता पर डिपेंडेंट होती है, जब शादी हो जाती है तो अपने पति पर डिपेंड करती है और जब बूढ़ी हो जाती है तो अपने बच्चों के ऊपर डिपेंड करती है। समाज में महिला जब तक इंडिपेंडेंट नहीं होगी तब तक उसका हैरासमेंट कम नहीं होगा, रेप केसिस कम नहीं होंगे, डावरी डैथ्स कम नहीं होंगी। इस वास्ते आपको समाज को सुधारना होगा।

इसलिए मेरा सरकार को सुझाव है कि सारे स्कूलों में ऐलीमेंटरी क्लास से लेकर कालेज तक मोरल साइंस की क्लासेज होनी चाहिए। जिससे बच्चों की मौरल वैल्यूज बढ़ें। आज इसकी बहुत कमी हमारे बच्चों में पायी जाती है। उनके लिए कुछ सेमीनार हों, ट्रेनिंग प्रोग्राम चलाये जायें और वालेन्ट्री आर्गेनाइजेशन्स को इनवाल्व कीजिए। तभी समस्या का हल हो सकता है, अन्यथा नहीं। आज सरकार के पास और अफसरों के पास वही जा सकते हैं जो बोल सकते हैं। लेकिन आम जनता नहीं जा सकती, एक साधारण महिला नहीं जा सकती। जब कि वालेन्ट्री आर्गेनाइजेशन के सामने हर महिला जा सकती है। अगर आपको महिलाओं की समस्याओं को हल करना है तो एक काम्प्रीहैंसिव बिल लाना चाहिये, प्रोपर्टी में हमें बराबर का हक दीजिए, नहीं तो ईक्वल शेयर रखिए और डिस्ट्रिक्ट लेबिल कमेटीज रखिए जिसका चेयरमैन कलेक्टर हो और उसमें वेलफेयर डिपार्टमेंट और सौशल आर्गेनाइजेशन्स को भी इनवाल्व कीजिए, महिलाओं की आर्गेनाइजेशन्स को इनवाल्व कीजिए तभी महिलाओं की समस्यायें हल हो सकती हैं।

जहां रेप होता है, किस तरह के आदमी रेप कर रहे हैं पुलिस की रिपोर्ट मंगा लीजिये आप देखेंगे कि कोई भी रेस्पेक्टेबिल आदमी ऐसा नहीं करेगा। नीच आदमी ही ऐसा गलत काम करते हैं और ऐसे लोगों को लाइफ इम्प्रीजनमेंट दीजिए। फिर कोई ऐसा नीच काम नहीं करेगा। आजकल समाज में गुंडागर्दी बढ़ रही है। समझ में नहीं आता

महिलायें किधर जायें। लगता है जैसे स्वतन्त्रता के लिए हमें बलिदान करना पड़ा वैसे ही इन समस्याओं, के लिये बलिदान करना पड़ेगा तभी महिलाओं की समस्या हल होगी और गुंडागर्दी खत्म होगी। मेरा सम्मानित सदस्यों से निवेदन है कि वह काम्प्रीहैंसिव बिल का समर्थन करें और जो माननीया सुशीला गोपालन ने कहा है उसका समर्थन करती हूं। कोर्ट में तो हमें कानून से मदद मिल सकती है, लेकिन समाज में नहीं मिलेगी जब तक महिलाओं को प्रोपर्टी में बराबर का हक नहीं मिलता और हम इकोनामिकली इंडिपेंडेंट नहीं होतीं। महिलाओं के लिए बहुत प्रोबलम्स हैं समाज में इसलिए जो गलत काम कर रहे हैं या करते हैं उनको सजा दीजिये।

पार्लियामेंट में कितनी महिला-सदस्याएं हैं, फिर भी हम बोल सकते है, क्योंकि आप सब हमें रैस्पैक्ट देते हैं, लेकिन हम सारे समाज की महिलाओं की रैस्पैक्ट चाहते हैं।

आपने कहा कि अर्बन लैंड सीलिंग एक्ट है। उसमें भी लैंड सीलिंग सेंट्रल गवर्नमेंट के हाथ में है। उसमें भी हम महिलाओं के लिये शेयर नहीं हैं। आपको और सरकार को सोचना चाहिये, उसमें भी महिलाओं को इक्वल शेयर दिया जाये। ऐसा होने पर डाउरी प्राबलम नहीं बनेगी और डाउरी एक्ट की जरूरत नहीं रहेगी। ऐसा होने से मां-बाप के पास जो पैसा है, वह अपने बच्चों को दे देंगे। जब तक कोई सोशल चेंज नहीं होगी तब तक आप इस सदन में कितने ही बिल पास करें, हम इस समाज का सुधार नहीं कर सकते हैं।

इसलिये मैं सरकार से निवेदन करना चाहती हूं कि वह एक कम्प्रीहैंसिव बिल लायें और सदन से पास करायें। इस तरह से सरकार महिलाओं की रक्षा करे और समाज को अच्छे रास्ते पर चलने के लिए मदद करे। इन शब्दों के साथ मैं इस बिल का समर्थन करती हूं।

श्री शतीश अग्रवाल (जयपुर) : विद्याजी, हम तो आपका समर्थन करते हैं, पर आपकी सरकार नहीं सुनती है, हम क्या करें ?

SHRI N. K. SHEJWALKER (Gwalior) : Mr. Chairman, Sir, thank you very much for giving me this opportunity.

This is a very serious problem. I hope the hon. Members who are present here will at least be serious These who are not here, I do not say anything about them. Here tho problem is more of the society. There is a famous saying that the social reforms cannot be brought about merely by legislation. It is ture that the law has also to be in confermity with the society. That is why I say that a mere making of the laws will not bring about any change.

I am really surprised to see the sister on this side who has aleady pointed out that there was a Committee formed in the Houe to examine the question of the working of the Dowry Prohibition Act, 1961. This Committee reported back on 11th August, 1982, Rather fortunately, I should say, the entire reference was in connection with an amending Bill ; it was a sort of a recommendation which that Committee had to recommend in connection with the Dowry news.

Our revered Ranga Ji wanted to know actually about the members of the Committee. Of the 21 Members on the Committee, 17 were the honourable lady Members while only four were the honourable male Members. The Chairman of that Committee was a lady hon. Member, Shrimati Krishna Sahi. The Committee had given its recommendations after touring throughout the country and after taking a lot of evidence and after taking a lot of troubles, that Committee made the recommendations in Chapter No. 3, There are various recommendations, As usual, they contained two parts in that

Report—one part consits of speciric recommendations up to 3.37 and the other consisted of general recommendations from 3.38 onwards to the end.

Sir, I would not take much time of the House by going through each and every recommendation. I do not know whether the hon. Minister on behalf of the Government can say whether they agree with these recommendations or not and what are their proposals in this connection.

Sir, it is merely touching the frince of the problem. We are just providing two things in the present Bill. One is that you are defining what 'cruelty' is and secondly, within seven years if there is some sort of suicide then police is to have compulsory post-mortem cremination and the offence has to be registered. For such a short matter I do not know why they had to wait for such a long time to submit their report. When the House realised in 1980 that some changes are to be brought about then this particular amendent should have been brought three year before. Then the Committee's report had been submitted in August, 1982 and there was ample time. (*Interruptions*)

MR. CHAIRMAN : Order. Order.

SHRI N. K, SHEJWALKAR : I said earlier that it is a very serious matter. I remind the hon, Minister here that I wrote to him a letter in connection with the Bombay Gujarati doctor's case. I had attached all the documents along with my letter. She was a doctor, earning lady, and she had to commit suicide after 7 years—not within seven years, the reason being demand of dowry, That was love marrige. (*Interruptions*)

The Committee has suggested definition of 'dowry' again The whole problem is—I beg to be excused—and I as a male, of course, take the responsibility for the whole society which our lady members define-in two different parts. Can I put one straight question ? Who is the mother-in-law ? Is she also a male member ? In most of the cases the experience is that mother-in-law insists on dowry. The mother-in-law not only insists but also compels the husband of the poor girl to live separately. It is wrong ? At the beginning I submitted that I take the responsibility but the instigation or one of the greatest cause is mother-in-law who is also a lady. So, why do you look at this problem as 'male' or 'female' ? It is a social problem. You have to look at it as a social problem and, unfortunately social thinking of our Hindu society particularly has gone from bad to worse.

Sir, there are two difficulties. It is not merely an economic problem. What happens is that a girl living separately from her husband's house is looked down upon by the society. Sir, when I was working in the Committee one of the elderly members put a nice question which was not takeh seriously, he said that if you want to have a proper divorce law··· then if a divorcee wants to marry another woman, put a condition saying that he should marry a woman who has got as many childeren as he has got ; otherwise, the marriage will not be allowed. So, kindly consider this suggestion. This is my submission.

Now, another thing is this. In respect of even ladies, if they are asked 'Will you like your son getting married to a widow ? the lady will say, 'No'. If you ask her whether she would like her son to marry a widow or a divorcee, she will flatly say, no to it. This is what happens. Why ? Because, our social concepts and all these things are absolutely misconceived. So, unless these radical changes are brought about in our society, no amount o laws, that you create will solve the problem which we are facing. We have to start from our homes. That should be our approach. Why should the lady lose all confidence in herself ? She should have all confidence in herself. So. if such things happen in society, they should be condemned by all of us. Please excuse me for saying this : There is a particular complex which is built up in the behaviour of our society for centuries together. Women feel that they are helpless without men. Why should this be so ? My sister has been saying this : Always women depend first on father, then on her husband, and then on her sons.

श्रीमती प्रमिला बण्डवते (बम्बई उत्तर मध्य) : मनु ने कहा है ।

श्री एन० के० शेजवलकर : हमारी विद्या बहन कह रही थीं कि हमारे साथ ऐसा होता है ।

If Manu has said any such thing I totally disagree with that view. I do not agree with Manu. Why should there be this sort of complex at all in anybody's mind ? We should remove this sort of complex from one's mind. Why do you want to say that you are unequal ? Why do you want to say that you can be surrogated or subordinated ? Why do you feel that way ? These attitudes should be changed.

And so far as this legislation is concerned, after all, why should it be put as seven years only ? After all, what is 'Dowry' ? It is not properly defined. Dowry means money or anything else which is given at the time of the marriage. Suppose, something like this happens. Ten years after marriage, I ask my father in law, 'please give me one lakh of rupees ; I want to purchase a car ; otherwise I will drive away your daughter, my wife ? then, is it Dowry ? or is it not Dowry ? Therefore, why shouid we put this condition of seven years. I request the hon. Minister to consider this point and I hope that when he replies to the debete he will deal with this point wich I have raised. Why should anybody say, 'unless you give me money, I will drive away your daughter. my wife ; I will drive away my children, ? This attitude should be condemned by all of us. You can define what Dowry is. If there is any unnatural death, or suicide, or burnt-death case, such a thing should be properly investigated. Why should there not be a post-mortem in each such case ? What is the harm in having it ? Post mortem should be there. It is very necessary. That evidence is a must. That evidence should not be allowed to be destroyed, In villages there have been occasions when there are no doctors ; the body is lying like this for 2 days or 3 days. Post mortem should be ordered and the case should be immediately looked into.

I appeal to you that you must provide proper economic security to women. At least in the case of many of our women, what happens ? Because of economic reasons, the poor lady has to suffer. Neither her husband nor her father is prepared to help her. And she at last has to commit suicide. Why can't you think of giving some sort of a pension to such an unfortunate women? In my view, the Government should take this responsibility. Let it be a burden on the society. After all, the money with the Government is of the whole society. I do not mind if there is a burden on the whole society for this cause. Let it be there You should make a legal provision for providing some economic help or some sort of pension to a women who has no income of her own, the lives apart from her husband because of harassment and other things, and the father is not prepared to accept her. Let her live on that pension. Let the society bear that burden. What is wrong in that ? This suggestion may not sound well at the first outset, but today what else is the wayout, My sister said that we could not change the society.

SHRIMATI SUSEELA GOPALAN : I have not said that.

SHRI N.K. SHEJWALKAR : Very well I am also for that. But if not, let the Government on behalf of the society take the burden of such unfortunate ladies.

Again, I insist that for God's sake, you don't emphasise much on the weakness of the ladies unnecessarily, bacause it will further create a complex, otherwise our ultimate aim to give equal rights and equal opportunities to women will be too far away. Let us create confidence in the ladies, that they are equal to men in all respects, and can do everything. We should not continue to call them as poor ladies. If somebody is not keeping his wife, or kicking her out, we should not fell shy of bringing pressure on her for divorce. We should not allow that woman to continue to sufter. Affer all that man has also to get married to anorher woman.

With these words, I conclude my speech.

**श्रीमती गुरबिन्दर कौर ब्रार** (फरीदकोट) : चेयरमैन साहब, यह जो क्रिमिनल ला (एमेंडमेंट) बिल आया है, उसके ऊपर हम बहस कर रहे हैं। मैं इस का समर्थन करते हुए एक अपील अपने आनरेबिल मिनिस्टर से करूंगी। जैसाकि सुशीला गोपालन बहन ने भी कहा है कि एक काम्प्रीहैंसिव बिल लाना चाहिये था और मैं भी चाहती हूं कि इसके लिए एक काम्प्रीहैंसिव बिल लाना चाहिए। हमारे जो अपोजीशन के भाई हैं और इधर के लोगों ने भी इसके बारे में कहा है। एक ज्वाइन्ट कमेटी डाउरी की बनी थी और उसने अपनी बहुत सारी रिकमंडेशन्स दी थी और ला मिनिस्ट्री के पास उसको भेजना पड़ा, जिसकी वजह से वह बिल अभी तक इस सदन में नहीं आया है।

आज जो इस एक्ट के बारे में बात करनी है, उसमें मैंने देखा है कि इस में कुछ बंदिशें लगाई गई हैं। सेक्शन 174 आफ दि क्रिमिनल प्रोसीजर कोड, 1973 जो है, उसको एमेंट करने की बात है। यह बिल आपके पास है और इसको आपने पढ़ा होगा और यह सही कदम है। फिर एवीडेंस एक्ट का जो सेक्शन 176 है, उसको एमेंड करने की बात है लेकिन मैं मिनिस्टर साहब से कहूंगी कि कुछ ऐसी बातें हैं, जिनको वे बहस का जवाब देते वक्त एक्सप्लेन कर दें। जैसा कि शेजवलकर साहब ने कहा है कि यहां पर क्रूयेलटी को एक्सप्लेन किया गया है और दूसरे यह कि 7 साल की बात कही गई है। हमारी समझ में भी यह बात नहीं आई कि 7 साल की बात आप क्यों लाए। 7 साल का पीरियड रख कर आपने बन्दिश में डाल दिया। इससे अगर ज्यादा हो सके, तो बेहतर रहेगा। किस ख्याल से आपने 7 साल किया है, इसको अपनी स्पीच में आप बताइए। दूसरे मेरा कहना यह है कि पीसमील लेजिसलेशन की बजाए एक काम्प्रीहैंसिव बिल इसी दौरान आना चाहिए। यह जो डाबरी है, यह बहुत ही भारी सोशल प्राब्लम है।

अब मैं एक दो बातें आपको अपने तजुर्बे से कहूंगी। जब पेरेन्ट्स लड़कों को एजूकेट करते हैं तो वे उसके इनलाज से यह कहते हैं कि हमने लड़के को इतना पढ़ाया है जिसके लिए हमें कार दो, स्कूटर दो। यह मेरे सामने आई हुई बातें हैं जिनको कि मैं कह रही हूं। वे चाहते हैं कि उन्होंने जो अपने लड़के पर इतना खर्च किया है वह उसके इनलाज के यहां से आये। लड़के की कमाई तो पेरेन्ट्स अपने पास रखते हैं लेकिन उस पर जो उन्होंने खर्च किया है वह उसके इनलाज से मांगते हैं। जिनका लड़का आई० ए० एस० हो जाता है, वे और भी ज्यादा डाबरी मांगते हैं। फर्क फर्क केटेगरी, फर्क-फर्क डाबरी/आपको सुनकर हैरानी होगी कि एक बहुत ही अमीर आदमी हैं जिनके तीन लड़कियां हैं। उन्होंने तीनों लड़कियों के नाम एक-एक कोठी कर दी। जब उन्होंने बीच वाली लड़की की शादी की तो उस लड़की के इनलाज यह चाहते थे कि वह कोठी उनके नाम हो जाए। उन्होंने इस पर लड़की को तंग करना शुरू किया। यह मामला मेरे पास आया। ऐसे अमीर आदमी भी इस तरह की बात करते हैं।

इसमें अमीर, गरीब का सवाल नहीं है। यह लाईफ का एक स्टीच्यूड बन गया है। यह चीज देखने वाली है। मेरी आपसे यह अपील भी है कि डाबरी को डिफाइन करना चाहिए।

एक बात मैं और कहना चाहूंगी। सबसे पहले तो उन वोलेन्टी एजेन्सीज को जो कि कोरालिंग करती हैं, यह कोशिश करनी चाहिए कि जहां तक हो सके, वे मामले को सुलझायें। उनकी तरफ से यह कोशिश होनी चाहिए कि दोनों की आपस में बने।

लेकिन कई ऐसे केसिज भी होते हैं जहां बनने की कोई उम्मीद नहीं होती। पहले तो यह सिस्टम था कि जहां लड़की की शादी हो गई, उस घर से लड़की की अर्थी ही निकलेगी। पहले तो औसत अबला होती थी लेकिन अब तो औरत अपने पांव पर खड़ी हो सकती है। पहले वह अपने पांव पर खड़ी नहीं हो सकती थी। अब हम को चाहिए कि हम औरतों में कॉफिडेंस क्रियेट करें ताकि वे अपने आप को अबला न समझें। यह सरकार का ही नहीं, हम लोगों का भी फर्ज है कि इस चीज को रियलाईज करें।

मैंने बहुत से केसिज में देखा है बिचारी लड़की के ग्रिवांसिज होते हैं। वह अपने पेरेन्ट्स को बताने की कोशिश करती है लेकिन उनकी बड़ी उम्र होने से वह अपने बहिन-भाई को बताती है। मेरा कहना यहां यही है कि जितनी देर आप उसकी बात नहीं सुनेंगे, उसका हाल-चाल नहीं जानेंगे तो वह बात बढ़ती जाएगी। कई दफा मैंने देखा है कि किसी लड़के के दिमाग में फर्क होता है और वह ठीक नहीं होता है तो लोग उसके मां-बाप को कहते हैं कि लड़के की शादी कर दो तो लड़का ठीक हो जाएगा। मां-बाप उसकी शादी कर देते हैं, फिर भी लड़का ठीक नहीं होता है। इससे भी लड़की मुसीबतजदा हो जाती है। और पेरेन्ट्स से उस लड़की को मदद नहीं मिलती है। ऐसी हालत में भी वॉलेन्ट्री एजेन्सीज को मदद करानी चाहिए।

डावरी के केसिज में जो डथ होती हैं, उसमें भी इन एजेन्सी को आगे आ कर मदद करानी चाहिए। मेरी सरकार से भी यह अपील है कि वह इसमें वोलेन्ट्री एजेन्सीज को इन्वाल्व करे। आप इसमें ब्रदर, सिस्टर जैसे रिलेटिव्ज को ले आये हैं। मैं आपको बताती हूं कि रिलेटिव्ज भी काम में नहीं आते हैं। जो वोलेन्ट्री एजेन्सीज इस काम में लगी हुई हैं उनको भी इस काम में इन्वाल्व करना बेहद जरूरी है।

हमको चाहिए कि डावरी के खिलाफ हम पब्लिक ओपिनियन भी क्रियेट करें। डावरी की इविल्स के बारे में महिलाओं की मीटिंग्स करें। स्कूल और कालिजों में भी डावरी इविल्स के बारे में हमें कुछ-जरूर बताना चाहिए। डिस्ट्रिक्ट लेवल्स पर मीटिंग्स करके लोगों को इसके खिलाफ इन्करेज करना चाहिए। गवर्नमेंट, सोशल वर्कस चाहे वे किसी भी पार्टी के हों, सब को मिल कर लोगों में अवेअरनेस लानी चाहिए। इस तरह के अपराधों को सामने लाना चाहिए। टी. वी. रेडियो पर इनका प्रचार किया जाना चाहिए। वैसा तो इस बारे में काम किया जा रहा है। अभी जैसा कहा गया कि दिल्ली में इस तरह के केस ज्यादा हो रहे हैं। दिल्ली देश की राजधानी है इसलिए लोग ज्यादा एक्टिव हैं और केसेस नोटिस में ज्यादा आते हैं। वैसे होते हर जगह हैं। लोगों के सामने नहीं आ पाते।

PROF N. G. RANGA : It happens more in urban areas, than in rural ones.

**श्रीमती गुरविंदर कौर ब्रार** : हर जगह होते हैं।

इस तरह से हमारे भाई जो यहां बैठे हैं या लेजिसलेटर हैं इनके पास प्लेटफार्म है, उनको इस बारे में ज्यादा आगे आना चाहिए।

एक बात और है कि जिन पेरेंट्स के पास लड़का नहीं है, लड़की है तो उसके लिए राइट आफ प्राप्टी का फायदा होना चाहिए। वालेंटरी आर्गनाइजेशंस को इस बारे में परिवारों को शिक्षित भी किया जाना चाहिए। सेंट्रल सोशल वेलफेयर बोर्ड में वालेंटरी आर्गनाइजेशन सेक्शन बना हुआ है। वहां पर हम, प्रमिला दण्डवते जी और

अन्य महिलाएं बिना पार्टी का विचार किए हुए इस बारे में विचार करती हैं कि क्या करना चाहिए। अभी जो जानकारी मिली है कि 110 केसेस ऐसे आए हैं और उनमें से सिर्फ 40 केसेस थे। इसलिए यह जरूरी नहीं है कि डाउरी को वजह से ही ये चीज होती हो। लेकिन इस चीज का निर्णय करना जरूरी है कि मौत का कारण क्या है। इसी तरह से आपने ब्रदर, सिस्टर और रिलेटिव्स की बात कही है लेकिन मैं फिर इस बात को रिपीट कर रही हूं कि इसमें वालेंटरी आर्गनाइजेशंस भी उसमें हों, इसको जरूर आप इसमें लाएं।

PROF. N. G. RANGA : Government Should provide legal assistance.

**श्रीमती गुरविंदरकौर ब्रार :** वह तो मैं जरूर कहूंगी। बहुत सी औरतें गरीब होती हैं। उनके पास वकीलों को देने के लिए पैसा नहीं होता। कई वकील तो इतना चार्ज करते हैं कि आम आदमी की पहुंच से बाहर होता है। इसके लिए लीगल असिस्टेंस गवर्नमेंट दे, इसके बारे में विचार करने की आवश्यकता है। इससे औरतों को बहुत मदद मिलेगी।

PROF. N. G. RANGA : Preferably women lawyers.

**श्रीमती गुरविंदर कौर ब्रार :** हमारे माननीय सदस्य को आदमियों की प्रेक्टिस पर संतोष नहीं है। औरतों को इस काम के लिए नियुक्त किया जाना चाहिए। वे औरतों की भावना को ज्यादा अच्छी तरह से समझ सकती हैं।

अन्त में मैं मंत्री महोदय से निवेदन करती हूं कि इस बारे में एक कंप्रहेंसिव बिल लाने की आवश्यकता है। और खाली गवर्नमेंट इस बारे में कुछ नहीं कर सकती बल्कि वालेंटरी आर्गनाइजेशंस को इस बारे में आगे आना चाहिए। जो पढ़ी लिखी महिलाएं हैं और समय दे सकती हैं उनको इस अपराध को दूर करने में बहनों की मदद करनी चाहिए। किसी की मृत्यू हो उसके पहले ही अगर वक्त पर इलाज हो जाए तो वह बहुत अच्छा होता है। मैं इस बिल का समर्थन करते हुए सात साल के बारे में अवश्य मंत्री जी से जानना चाहूंगी।

**श्री रामकिंकर (बाराबंकी) :** अधिष्ठाता महोदय, मैं बहुत आभारी हूं कि इस बिल पर आपने मुझे अपने विचार प्रकट करने का अवसर दिया। मैं क्रिमनल ला अमेंडमेंट बिल का हृदय से समर्थन करता हूं। यह बहुत छोटा सा बिल है जिसको कंप्रहेंसिव होना चाहिए। यह एक छोटा सा बिल पास करके महिलाओं के आंसू पोंछने का काम हम कर रहे हैं। इसका यही इलाज नहीं है बल्कि दूर तक सोचकर एक विस्तारपूर्वक बिल पेश करना चाहिए। जहां पर शिक्षा का प्रचार ज्यादा है, वहां पर डावरी के कारण मौतें बहुत हो रही है। मैं कुछ आंकड़े भारत की राजधानी दिल्ली के सम्बन्ध में पेश करना चाहूंगा। इससे आपकी आखें खुल जायेंगी। 1980-81 में 421, 1981-82 में 568 और 1982-82 में 619 तथा 1983 में अप्रैल 1-9-83 तक 371 मौतें दहेज के कारण हुई। इस प्रकार से सवा तीन साल में 1979 मौतें हुई। यह रोग शहरों में ही नहीं बल्कि देहातों की तरफ भी बढ़ा रहा है। वहां भी इस तरह की हरकतें हो रही हैं। जो बाप अपने लड़के को विज्ञापन, तकनीकी, मेडिकल या इंजीनियरिंग की शिक्षा देता है, वह सोचता है कि लड़के की पढ़ाई पर जितना खर्च हुआ है वह पूरा मिलना चाहिए। इस तरफ से अपने लड़के को प्राथमिकता देते है। मैं तो साफ तौर से यह कहना चाहूंगा कि लड़कियां भी पढ़ी-लिखी हैं फिर भी लड़के का बाप पैसे

ऐठने के चक्कर में रहता है। यही कारण है कि इस तरह की मौतें आज बहुत बड़े पैमाने पर हो रही हैं। इसका इलाज कानून बना देने से नहीं है। जब तक समाज में जो कुरीतियां हैं उनको दूर न किया जाए और ऐच्छिक संस्थाएं न बनाई जाएं तब तक इसका निदान होना मुश्किल है।

सभापति महोदय, आपके माध्यम से मंत्री जी से निवेदन करना चाहूंगा कि हर प्रदेश और यूनियन टेरीटरी को लिखें कि वे इस तरह की संस्थाएं बनाएं। मैं बाराबंकी उत्तर प्रदेश का रहने वाला हूं। वहां पर शादी कराने के लिए वकील ही मैरिज आफिसर्स होते हैं। वे लोग किस तरह से शादियां कराकर पैसा ऐठते हैं और आखिर में लड़कियों को मौत का ही शिकार होना पड़ता है। दो ढाई बरस पहले मैंने गृह मंत्री को एक पत्र लिखा था। मेरे क्षेत्र में एक शादी-शुदा लड़की की मौत हुई। लड़की के भाई ने एक एप्लीकेशन दी और गृह मंत्री को वह एप्लीकेशन पहुंचा दी गई। उन्होंने एकतालेज करके भेज दिया। लेकिन आज तक भी कार्यवाही नहीं हो पाई। जब कोई केस लिगर करता है तो बड़ा समय लग जाता है। एक नौजवान लड़का ईद के शुभअवसर पर दो-तीन दिन बाद मिलने गया। उस लड़के को छुरा भोंक दिया गया।

जिसने छुरा मारा उसके खिलाफ दफा-302 में कार्यवाही हुई। लोगों ने जब वह केस चला तो दबाव डालकर काम्प्रोमाइज करवा लिया और केस खत्म हो गया। ज्यादा समय लगने से भी लोग पैरवी नहीं करते। बचपन की शादी रोकने के लिए शारदा एक्ट बनाया है। जब तक समाज नहीं चाहेगा तब तक यह कामयाब नहीं होगा। आज भी बचपन में शादियां होती हैं और खासतौर से देहातों में ज्यादातर शादियां होती हैं उसके कुपरिणाम भी आपके सामने हैं। केवल कानून बना देने से ही उस पर काबू नहीं पाया जा सकता। इसलिए, प्रभावशाली कानून बनाना चाहिए।

चौधरी, चरणसिंह ने प्रधान मंत्री श्रीमती इंदिरागांधी को एक पत्र बहुत पहले लिखा था जिसमें उन्होंने कहा था कि जो इस तरह की मौतें होती हैं उनमें पत्नी के भाई या मां/बाप या अन्य रिश्तेदारों को मुकदमों की पेरवी करने में बड़ी कठिनाई होती है, परेशानी का सामना करना पड़ता है। एक तो उनकी लड़की मरी, अनैनचुरल डैथ हुई या उसने सुइसाइड किया दहेज के कारण हैरासमेंट से तंग आ कर, और फिर उसके मां बाप या अन्य रिश्तेदार मुकदमा दायर करें और पुलिस के पास जाएं और लड़की का मैका कहां और उसकी ससुराल कहां तो वे किस तरह से उस मुकदमे की पैरवी कर सकते हैं और इस कारण उन्होंने लिखा था कि ऐसे केसिस में जो लड़के वाले हैं उन पर यह जिम्मेदारी डाली जाए कि वे साबित करें कि वे निर्दोष हैं। इसलिए मैं निवेदन करना चाहता हूं कि आप इस तरह का कानून बनाएं जिसमें बर्डन आफ प्रूफ यह साबित करने का कि लड़के वाले निर्दोष हैं, लड़के वालों पर डाला जाए। ऐसा कुछ किया जाए तब कुछ हो सकता है।

मैं यह भी चाहता हूं कि दहेज पर प्रतिबन्ध लगे। साथ ही नौजवान लड़कों को भी मैदान में आना चाहिये और कहना चाहिये कि डावरी प्रथा खराब है। हमारे सामाजिक और राजनीतिक दल भी अगर इस में हिस्सा लें तो बहुत मदद हो सकती है।

इन शब्दों के साथ मैं इस बिल का स्वागत करता हूं और आपके प्रति आभार प्रकट करता हूं।

**श्रीमती प्रमिला दंडवते** : (बम्बई उत्तर मध्य) : जैसा कि अन्य वक्ताओं ने कहा है मैं भी कहना चाहती हूं कि कम्प्रिहैंसिव बिल इस सम्बन्ध में आना चाहिये। दुख की बात है

कि ज्वायंट कमेटी भी मेरा प्राइवेट मैम्बर्ज बिल जो यहां इंट्रोड्यूस हुआ था उस पर चर्चा होने के बाद बनी थी। उसकी रिपोर्ट 11 अगस्त 1982 को लोक सभा में पेश हुई थी। विमेंज आर्गेनाइजेशज ने डिमांड की है कि जल्दी से जल्दी कानून बनाना चाहिये। दुख की बात है कि 26 जुलाई 1983 को दहेज विरोधी चेतना मंच की ओर से जो हमारा एक संगठन है वह प्रधान मंत्री जी से मिला था और प्रधान मंत्री जी ने कहा था कि पिछला जो सेशन था उसमें यह बिल इंट्रोड्यूस हम करने वाले हैं लेकिन वैसा नहीं हुआ। इसलिए बहुत गुस्सा हो कर हम लोगों ने लोक सभा के दरवाजे के सामने बहुत बड़ा डैमंस्ट्रेशन किया था। हमें आशा थी कि कम से कम इस सत्र में वह कम्प्रिहैंसिव बिल आ जाएगा। लेकिन कल इस सत्र का आखिरी दिन है। लोक सभा में आज तक वह बिल नहीं आया है। कल को आजाए हमें पता नहीं है।

मैं एक सवाल पूछना चाहती हूं। मेरी जानकारी यह है और मैंने यह सुना है कि यह जो बिल हमारे सामने है इसको इस वास्ते पास कराया जा रहा है कि हमारी ज्वायंट कमेटी की जो रिकोमैंडेशंज थी वे प्रेक्टिकेबल नही थी, इसलिए इसको यहां लाया गया है। आपको जो प्रेक्टिकेबल लगता है उसके आधार पर आप बिल यहां पेश करें और उस पर बहस करवाएं। लेकिन पीसमील बिल लाने से कुछ लाभ नहीं।

मैं धन्यवाद भी देना चाहती हूं। मेरा बिल 183 आफ 1980 का था क्रिमिनल ला एमेंडमेंट बिल। वह इस सदन में इंट्रोड्यूस हुआ था। जिस दिन वह इंट्रोड्यूस हुआ था उसी दिन लंच के पहले उस समय के गृह मंत्री ज्ञानी जैल सिंह ने ऐलान किया था कि हम ने सर्कुलर भेज दिया है तमाम राज्यों को कि किसी भी घर से शादी के सात साल पहले अगर किसी महिला की शंकास्पद परिस्थितियों में मृत्यु होती है जल कर या सुइसाइड करके तो उसकी लाश का पोस्ट-मार्टम किया जाए और उसकी लाश तब तक दफनाए जाने के लिए न दी जाए जब तक उस महिला के घर वाले आ नहीं जाते हैं। मैंने पांच साल अवधि कही थी और उन्होंने सात साल की। लेकिन आज के बिल में यह व्यवस्था भी नहीं है।

डावरी प्रोहिबिशन एक्ट 1961 में बना। 1975 तक एक ही केस केरल हाई कोर्ट में इस कानून के अन्तर्गत गया और उसम भी एक्विटल हो गया। पिछले कई सालों से महिलाएं आन्दोलन कर रही हैं और हमारे पास शिकायतें भी आ रहीं हैं।

यह बिल भी जो मैंने पेश किया था उसका भी कारण यह था कि पहले जो दिल्ली के लेफटीनेंट गवर्नर, श्री किशनचन्द थे उनका एक स्टेटमैंट था कि 1975 में दिल्ली में 350 बहनें जलकर मरीं और उन्होंने कहा था कि इन कैसेज की जांच मर्डर समझ कर होनी चाहिये। जब हम डावरी केसेज हाथ में लेने लगे तो आवश्यक समझा कि क्रिमिनल ला अमेंडमेंट बिल लोकसभा में पेश करें। डावरी की डफीनीशन ऐसी है कि वह कामयाब नहीं बन सकती :

> 'Gifts which are given before the marriage, at the time of marriage or after the marriage, whether in the form of money, ornaments or anything, would amount to dowry, but only if they are given in consideration of marriage.'

इसी वजह से एक केस भी आज तक कामयाब नहीं बना। अनुभव यह है कि कानून बनने के बाद जो विचार ऊपर से चलता था लड़की के लोग आपस में बैठ कर बात करते थे वह तो बन्द हो गया और सारा काम अन्डर ग्राउन्ड हो गया और कभी स्कूटर, कभी

टी०वी० और कभी विडियो की मांग होने लगी। लेकिन एक केस जिसके बारे में कोर्ट में गये थे कोर्ट का कहना यही है कि :

> How can the things demanded after the marriage be coesidered to have been given in consideration of marriage ?

तो यह डेफीनीशन की वजह से इनकंसीडरेशन आफ मैरिज कभी प्रूव नहीं हो सकता। और अनुभव यह है कि शादी के समय कहीं न मांगते हों, शादी के बाद मांगते हैं। आज स्कूटर लाओ, पैसा लाओ, टी० वी० लाओ। और न देने की वजह से इस प्रकार की हत्यायें की जाती हैं। मंत्री जी ने राज्य सभा में जो जवाब दिया उसमें खुद कहा है :

> 420 cases of death by murder in Delhi in 1980-81, 568 cases in 1981-82, 619 cases in 1982-83 and in 1983 (from 1.4.83 to 30.11.83) there are 371 cases.

और 1983 में नवम्बर तक आपने कहा है 371 केसेज हो गये। मैं मानती हूं कि सारे केसेज डावरी डैथ्स नहीं हैं। कुछ ऐक्सीडेंट्स भी हो सकते हैं। लेकिन अगर आप देखें तो आप पायेंगे कि majority of the cases of causing death by burning.

20 साल से लेकर 35 साल उम्र की महिलाओं के साथ ही यह होता है आम सर्वे कर लीजिये, अस्पताल में आकर देखिए। और हमारा यह अनुभव है कि सास न जले, ननद न पिटे, बहुओं का क्यों स्टोव फटे। इसलिए जांच होनी चाहिए कि किस उम्र की महिलाओं के साथ ऐसा हो रहा है। जो आंकड़े आपने दिए उनमें बहुएं ही हैं।

यह ठीक है कि हमारे मूवमेंट के बाद पुलिस के पास केसेज जाते हैं और चालान हुए हैं। लेकिन बहुत से केसेज में घपला होता है, चालान करने में देरी होती है, केसेज भी दर्ज नहीं करते हैं। हम कोशिश करते हैं लड़कियों को मरने से पहले बचायें। दिल्ली का एक केस बताती हूं सुनीता नाम की एक महिला जिसके एक छोटा बच्चा था वह महिला दक्षता समिति के पास गयी हमने उसको कहा कि तुम चिन्ता मत करो, अगर तुम्हें जरा भी डर हो तो हमें बता देना। एक दिन साढ़े 8 बजे उसका फोन आ गया। हमारी सेक्रेटरी ने कहा डरो नहीं। सुनीता ने कहा कि मेरे ऊपर मिट्टी का तेल डाला, मेरी साड़ी फाड़ी और मुझे जला देंगे। तुरन्त ही हमारी सेक्रेटरी सुमन कृष्णकान्त ने पुलिस को इसकी सूचना दी। पुलिस वहां गई, वहां बताया ऐसे नाम की कोई है ही नहीं महिला। पुलिस वापस आ गई। वापस आने के बाद सुमन कृष्णकांत पुलिस को ले कर वहां गई और पाया कि वह महिला एक कमरे में दरवाजा बन्द करके बैठी थी।

पुलिस के आने के बाद दरवाजा खोला गया। उसकी साड़ी फाड़ी गई थी, पूरे शरीर पर मिट्टी का तेल डाला गया था, उसकी बदबू आ रही थी। उसके बाद उसको लेकर पुलिस थाने पर चली गई। आगे की कहानी यह है कि वह लड़की और उसका बच्चा बच गये, लेकिन पुलिस ने उस महिला को कहा कि तुम अपने को इस संगठन से हटाओ।

Do not allow this organisation to be a party to the whole case.

जब फोन किया गया तो हमने सोचा कि महिला बचाने वाले हैं,

Why should we insist ?

जब एफ०आई०आर० दर्ज की गई तो उसमें लिखा गया—

It was an attempt to commit mirder.

वह मर्डर का ही केस था, लेकिन उन्होंने उसको बदलकर आत्महत्या का केस बनाया। यह दूसरे-तीसरे दिन पता चला।

मैं बताना चाहती हूं कि पुलिस का जो रवैय्या है, सोचने का ढंग है, वह यही है कि इस समाज में स्त्री की जिन्दगी का कुछ मोल नहीं है। स्त्री मरे, उस पर रेप हो, खत्म हो, बर्बाद हो, इसका कुछ नहीं है। एक स्त्री ही तो मर जाती है।

मेरी मध्य प्रदेश के एक पुलिस आफिसर के साथ बात हुई थी, उसने रेप के बारे में क्या कहा –कि यह तो पुरुष की मजबूरी है, आप क्यों रेप का सवाल उठाना चाहते हैं ? पुरुष की मजबूरी है तो चोर की भी मजबूरी है चोरी करना। महिलाओं को जलाना उनकी मजबूरी है।

This is a very shameful argument that was put forth by one of the police officers.

यह बड़ी शर्मनाक बात है। लेकिन आज यह पुलिस का एटीट्यूड है। समाज का जो एटीट्यूड है, जैसे श्रीमती विद्या चेन्नुपति ने कहा है बिल्कुल सही है।

मनू ने कहा है :—

शैशवे रक्षेत पिता, यौवने च पति।
वृद्धत्वे रक्षेत पुत्रः न स्त्री स्वातंत्र्यं
आर्हति ।।

तुलसी रामायण ने लिखा है :—

ढोल, गंवार, शूद्र, पशु नारी।
सब हैं ताड़न के अधिकारी ।।

हमारे मराठी में एक कहावत है—

पायातली वहाण पायातल टेवावी।

पैर की चप्पल है, पैरों में ही रखें, सिर पर मत बिठाइये। हम बहिनें पैर की चप्पल हैं।

जब तक हम स्त्री-पुरुष में समानता नहीं लाते, कानूनी और सामाजिक व्यवस्था नहीं करते तब तक यह अन्याय कभी दूर नहीं होगा।

मंत्री महोदय एक कम्प्रीहैंसिव बिल डाउरी पर नहीं लाये हैं। लेकिन compulsory registeration of all the marriages along with compulsory registration of all the things that are given at the time of marriage.

अगर वह लाते हैं तो यह कानून पीसमील भी क्यों न हो, शायद कामयाब बनता। उस पर मेरा बिल है। मैंने उसमें यह सुझाव रखा है कि अगर किसी स्त्री को डाउरी कम लाने से घर से निकाला जाता है तो उसका अधिकार होना चाहिये कि जो चीजें वह अपने साथ शादी के समय लेकर आती है, वह सारी चीजें साथ लेकर अपने माय के चली जायेगी या जहां जाना है जायेगी। अगर वह मर जाती है, उसके बच्चा नहीं है तो उसकी सारी चीजें मायके घर वापस जानी चाहिये। अगर उसके बच्चे हैं तो उनके नाम पर वह गार्जियन के पास रखी जायें। यह मेरा बिल ही नहीं है, मोर्तगीज सिविल प्रोसीजर कोड में यह प्रावधान है, यह व्यवस्था है। लेकिन आपने आधा कानून बनाया है, मैं पुलिस का एटीट्यूड आपके सामने रखना चाहती हूं।

उनकी रिपोर्ट आई है, उन्होंने सर्वे में कहा है—

क्राइम अगेन्स्ट 38 परसेंट राइज है, 63 परसेंट रेप्स में है और प्रास्टीट्यूशन में 71 परसेंट है, लेकिन उन्होंने कहा है— The Bureau of Research and Development of Police had a survey. The survey report is :

> "that barring the exceptions, the general attitude in the lower echelons of the police towards women on atrocities was not different from general masses."

मैं आपको इसीलिये कहती हूं कि पुलिस सदियों से चलती हुई एक कल्पना की शिकार है। इसलिये जब उसके पास महिलाओं के एट्रोसिटीज, उन पर अत्याचारों के केसेज जाते

पर लिखा जाता है।

हैं तो वह इस प्रकार से लिख लेते हैं जिससे केसेज फेल हो जाते हैं। आज मुझे दुःख है, मैं सुधा गोयल के केस के बारे में कहने नहीं जा रही हूं, क्योंकि उस पर कंटम्प्ट का केस चल रहा है, लेकिन दूसरा एक केस है जो मेरे पास आया है, जिसके चित्र, फोटो मेरे पास हैं।

उस लड़की को शादी के बाद एक महीने के अन्दर टांग तोड़कर जलाया गया है। मेरे पास रिकार्ड है। लोअर कोर्ट ने कहा कि उसकी बेल नहीं होनी चाहिये पुलिस कस्टडी में रखा जाये, लेकिन हाई कोर्ट ने संबंधित लोगों को बेल पर रिलीज कर दिया। उसकी बेल नहीं लेनी चाहिये, लेकिन हाई-कोर्ट ने बेल ले ली, मुझे पता नहीं किस प्रकार यह हो सकता है ?

**All those who are in this society, who are the custodians of law and who are interpretors of law are victims of our traditional ideas about women, they can never give justice to women.**

हमारी मांग है कि दृष्टिकोण बदलना चाहिए। ऐसे कानून की व्यवस्था करनी चाहिए, जिसमें महिलाओं को पूरा अधिकार दिया जा सके। दिल्ली जैसे शहर में आज तक कोरोनर कोर्ट की व्यवस्था नहीं है। पिछले दस दिन में 16 महिलायें यहां डाउरी की वजह से मर गई हैं। इसके संबंध में मैं श्री पी०सी०सेठी जी से मिली थी और उनको मैंने कहा था कि कम से कम दिल्ली में तो कोरोनर कोर्ट की व्यवस्था करनी चाहिए, ताकि तुरन्त ही आसपास के लोगों से उनके बारे में शिकायत ली जा सके। लेकिन अभी तक इस बारे में कोई व्यवस्था नहीं की गई है। यदि आपने इस बारे में अभी तक कोई एक्शन नहीं लिया है, तो जल्दी लीजिए।

हर चीज के बारे में पुलिस पर सब कुछ नहीं छोड़ देना चाहिए। मैजिस्ट्रेट को भी कुछ अधिकार देना चाहिए। मैजिस्ट्रेट भी इंडिपेंडेंटली एन्क्वायरी कराए। सबसे महत्वपूर्ण बात यह है कि सोशियल आर्गेनिजेशन को भी कुछ अधिकार देना चाहिए। कई बार ऐसा होता है कि दूर गांवों में यदि किसी के साथ कोई दुर्घटना होती है और उसका वहां कोई सगा नहीं होता है तो ये सोशियल आर्गेनिजेशन ही मदद कर सकते हैं। इसके बारे में हम सब लोगों ने अमेंडमेंट दिया हुआ है। **Recognised social organisation registered under the Registration of Societies Act, 1860 should be associated wtth this kind of work.**

मैं यह कहना चाहता हूं कि हम यहां पर शादी के परिवार को तोड़ने के लिए नहीं हैं। हम यहां पर रिकंसिलिएशन करने के लिए हैं। लकड़ियों को मरने से बचाने के लिए हैं। इसलिए मेरी आप से प्रार्थना है कि आपको कानून ऐसे बनाने चाहिए ताकि कानून से इन बहनों को बचाया जा सके। शादी के बाद पैसे में दोनों का बराबर हिस्सा होना चाहिए। स्त्री यदि नौकरी करने न जाए तो पति की सम्पत्ति में उसका पूरा अधिकार होना चाहिए।

**The community of property right has been given to women in England.**

पचीस साल शादी को हो जायें और फिर कहा जाता है—तुम घर से निकल जाओ। घर जो बना है, वह दोनों का घर है। फैमिली कोर्ट्स के बारे में बार-बार यहां से प्रार्थना की जाती है, लेकिन इस संबंध में कोई कार्यवाही नहीं की जाती है। मैं आपसे पूछना चाहता हूं कि फैमिली कोर्ट्स बनाने में आपको क्या परेशानी है। मैं आपको बताना चाहती हूं कि जिनके पास काला पैसा है, वे लोग शादी बड़ी धूमधाम से मानते हैं या मनाना चाहते हैं। उनके पास पैसा है, इसलिए वे खर्च करना चाहते हैं।

**We are not here to protect the black-marketeers and the people who are connected**

with the black money. We are here for the people who have got honest income.

हम यहां पर ईमानदार लोगों के लिए हैं। जिनके पास काला पैसा है, उनके लिए नहीं हैं। यह कानून ऐसे लोगों के लिए हैं, जिन्होंने ईमानदारी से पैसा कमाया हुआ है। इसलिए मेरी आपसे प्रार्थना है कि आप तुरन्त हीं एक प्रोहिबिशन बिल लाईए। यदि नहीं ला रहे हैं, तो इसके बारे में आपको जवाब देना चाहिए।

यहां पर संजीवीराव जी बैठे हैं। मैं उनको धन्यवाद देती हूं। मेरी आप से यह प्रार्थना है कि जब कभी स्त्री को डावरी की वजह से किसी प्रकार घर से निकाला जाता है और वह कहीं नहीं जा सकती है, उस समय उस के लिए रिजर्वेशन आफ जाब्स होना चाहिये, बल्कि प्रायोरिटी के आधार पर, आउट आफ टर्न नौकरी देनी चाहिये। मैं सदन को बतलाना चाहती हूं मैं एक ऐसा केस लेकर श्री संजीवीराव जी के पास गई थी, उस लड़की ने उन के यहां इम्तिहान पास किया था, डावरी की वजह से उसको घर से निकाल दिया गया था, मां-बाप गरीब थे, वह उनके पास जाना नहीं चाहती थी। मैं इस सदन में फिर से उनको धन्यवाद देती हूं, उन्होंने उस लड़की को काम पर ले लिया और आज वह अभिमान से रह सकती है। Economic independence is the most important factor for a woman to survive in this society.

इसलिए मेरी प्रार्थना है कि जब आप सर्कुलर निकालते हैं तो एक सरकारी पालिसी बना दीजिये कि जहां पर बहनों को घर से निकाला गया है, डावरी का केस है या कोई दूसरा केस है, वहां उनको काम देने की व्यवस्था की जानी चाहिये, उनको नौकरी में लिया जाना चाहिये और प्रायोरिटी के आधार पर लिया जाना चाहिये।

दूसरी बात—अगर किसी औरत को घर से निकला जाता है और वह कोर्ट में जाकर एफिडेविट दे कि उसको मैन्टेनेन्स मिलना चाहिये तो कोर्ट की तरफ से तुरन्त मेन्टेनेन्स दिये जाने की आज्ञा होनी चाहिए, उसको तुरन्त मेन्टेनेन्स मिल सके ऐसी व्यवस्था होनी चाहिये।

तीसरी बात—देश में "टेम्परेरी शेल्टर होम्ज" की आवश्यकता है। जब किसी महिला को घर से निकाला जाता है और वह अपने मां बाप के यहां नहीं जाना चाहती है तो वह महिला टेम्परेरी शेल्टर होम में जाकर ठहर सके और आगे चल कर जो रीकन्सीलिएशन की कार्यवाही या दूसरी कार्यवाही हों, तो उस को ठहरने के बारे में परेशानी न हो।

चौथी बात—फैमिली काउन्सिलिंग करने वाली जो आर्गेनिजेशन्ज हैं उनको सरकार की तरफ से कुछ फाइनेन्शियल ग्रान्ट्स दी जानी चाहिये, क्योंकि उनको काफी काम करना पड़ता है, इन्वेस्टीगेशन करनी पड़ती है, जगह-जगह जाकर सब फैक्ट्स इकट्ठे करने पड़ते हैं, कागज बनाने पड़ते हैं। इसलिये मेरी प्रार्थना है कि उनको फाइनेन्शियल ग्रान्ट्स दी जानी चाहिये, चाहे वह होम मिनिस्ट्री की तरफ से दी जाय या सोशल वेलफेअर डिपार्टमेन्ट की तरफ से दी जाय।

इस रिपोर्ट में कहा गया है The police should also be given training in laws, even to change their attitude.

मैं यह बतलाना चाहती हूं कि हमारे फ्री-लीगल-डिपार्टमैंट की तरफ से इस प्रकार के ट्रेनिंग कालेज चल रहे हैं। दिल्ली शहर में महिला दक्षता समिति इस काम को कर रही है। आप भी ऐसे लोगों को जैसे पुलिस है, इस प्रकार के कार्यक्रम का लाभ दिलवायें।

इतना कह कर मैं फिर से आप को धन्यवाद देती हूं—चाहे पीस-मील लेजिस्लेशन

ही सही, लेकिन आप ने उस दिशा में एक कदम उठाया है—महिलाओं को बचाने के लिये। इस सम्बन्ध में आप का जो उद्देश्य है, हम उस पर पूरा विश्वास करते हैं, फिर भी आप को कम्प्रीहैन्सिव बिल जल्दी से जल्दी लाना चाहिये।

**श्री सुन्दरसिंह** (फिल्लौर): चेयरमैन साहब,

भला क्या कर सकते हैं इलाजे —
नातवानी का
पकड़ते हैं अगर बाजू तो यहां
शाने उतरते हैं।

यह बीमारी ऐसी हैं जिसका कोई इलाज नहीं हो सकता है। यह बीमारी किस में है - जो बहुत ज्यादा लालची हैं और सब से ज्यादा लालची हिन्दू हैं। मुसलमानों के यहां ऐसे केसेज नहीं होते हैं, क्योंकि उनके यहां मेहर तय होती है। यह बीमारी बनियों में ज्यादा है जो बहुत ज्यादा लालची होते हैं—इसमें बुरा नहीं मानना चाहिये···।

**श्री मूलचन्द डागा** (पाली): बुरा क्यों मानेंगे।

**श्री सुन्दरसिंह**: जो हिन्दू धर्म है वह पैसे से है और पैसा ही उसका धर्म है चूंकि इन में बहुत ज्यादा लालची हैं इसलिए इनकी लड़कियां ज्यादा मारी जाती हैं। मैं हैरान हूं— कैसा जमाना आ गया है जहां दहेज के लिये बहू को मार दिया जाता है। वह आदमी इन्सान नहीं है, उसका बायकाट होना चाहिये। आप कहते हैं कम्प्रीहैन्सिव बिल लाना चाहिये, आप चाहे जितना कम्प्रीहैन्सिव बिल ले आइये, पुलिस इसमें क्या करेगी? उसके तो मजे आ जायेंगे, वह तो अपना काम करेगी, लेकिन वह बीमारी को कम नहीं कर सकती है। उसने क्या काम किया है। जो कानून बनता है, उसका इम्पलीमेन्टेशन नहीं होता है। किसी एक्ट का इम्पलीमेंटेशन पूरी तरह से नहीं हुआ क्योंकि यह सोसायटी ऐसी है। आप चाहे जितनी मर्जी हो, कानून बना लो, लेकिन लोग उसे चलने नहीं देंगे। आप ने जमींदारी एबोलीशन कानून बनाया और सोचा यह गया था कि सबको जमीन देंगे लेकिन हुआ क्या। जिनके पास जमीन थी, उन्होंने बटाई पर जमीन देना बन्द कर दिया। इस तरह से कोई आप का कानून चला नहीं है।

इसी तरह से आप देखेंगे कि हमारी जो सोसायटी है, उसमें हरिजनों पर बहुत जुल्म होता है और लड़कियों और औरतों पर भी जुल्म होता है। इनकी तादाद काफी है और हरिजनों की तादात भी काफी है। इसलिए ये दोनों मिल जाएं, तो सारी चीजें ठीक हो हो जाएगीं। इनकी समस्या भी हल हो जाएगी और हरिजनों की भी हल हो जाएगी और सब ठीक हो जाएगा। आज जो संख्या में ज्यादा हैं, वे एक्सप्लायटर्स हैं और दूसरी बात यह है कि हरिजन होशियार भी नहीं हैं और हमारी बहनें भी होशियार नहीं हैं। इसलिए सारी चीज खराब कर रखी है।

मैं अपनी बहनों से अपील करूंगा कि आप सारे मिल कर, हरिजन मिल कर जोर लगाएं और जोर लगा कर सारी गवर्नमेंट बदल दें और अपनी गवर्नमेंट बनाएं। तब सारी चीजें ठीक हो जाएंगीं। फिर आप कानून बनाएं और औरतों के हक में कानून बनाएं। आप ऐसा करती क्यों नही हैं। यह जो बुरी हालत है, इनको आप अच्छा क्यों नहीं करती हैं।

आज दहेज के कारण बहनों को मार दिया जाता है, लड़कियों को मार दिया जाता है। जो लोग ऐसा करते हैं क्या वे आदमी है। ऐसे आदमियों का बायकाट करना चाहिए। जब तक ऐसा नहीं करेंगे, तब तक कुछ नहीं होगा और ये जो आप कानून बनाते हैं, इनसे

कुछ नहीं होने वाला है। आज जो ह्यूमेनिटी है, वह सैलफिश हो गई है। जो पैसे का लालची है, वह कभी नहीं मानेगा, चाहे आप जितने कानून बना दें।

मैं आप को बताऊँ कि मैंने अपने लड़कों की शादियां की लेकिन एक भी पैसा नहीं लिया। मुझे एक पैसा भी नहीं मिला और बड़ी शानदार शादी हमने की। जो पैसा मांगते हैं, वे बड़े खराब आदमी हैं और ऐसा जो भी आदमी हो, उसका बायकाट करना चाहिए और उस को सोसाइटी से बाहर फेंक देना चाहिए।

मैं यह भी कहना चाहूंगा कि हमारी जो वेलफेयर आर्गेनाइजेशन्स हैं। उनको आप फील्ड में लाखों औरतें इस बारे में प्रचार करें। जो लोग ऐसा करते हैं। उनका बायकाट करना चाहिए और जब आप एक काम्प्रीहैंसिव बिल लाएं, तो उस में ऐसी व्यवस्था हो। कानून आप चाहे जितना बना लें, उससे कुछ ज्यादा होने वाला नहीं है। कुछ लोगों ने कहा कि गवर्नमेंट को इसको करना चाहिए। इसमें गवर्नमेंट क्या करेगी ?

एक बात मैं यह भी कहना चाहता हूं कि जैसे हरिजनों के लिए लीगल एसिसटेंस की बात है, इनके लिए भी होनी चाहिए। इनको आप को लीगल एसिसटेंस देनी चाहिए और इनके लिए वकील मुफ्त का होना चाहिए। मैं यह समझता हूं कि यह चीज तो इनके लिए हो ही जानी चाहिए।

कुछ लोग कहते हैं कि सोसाइटी को बदल देना चाहिए। वह कहते हैं कि हम सोसाइटी को बदल देगें लेकिन पहले वे खुद तो बदलें, तभी सोसाइटी बदली जाएगी। पहले आदमी खुद बदलता है, तब सोसाइटी बदलती है और दुनिया को जिन्होंने बदला है, वे पहले खुद बदले हैं।

Be of Good Cheer

Believe that we are Selected by the Lord

To do great things and that we will do them

Hold yourselves in readiness. That is, Be Pure and Holy.

Love for love's sake

Love the poor, the miserable and the downtrodden

God will bless you.

इसलिए पहले आदमी अपने आप को ठीक करता है। जब हम यह पढ़ते हैं कि लड़की को मार दिया, तो बहुत दुख: होता है। क्या ऐसा आदमी इन्सान है जब हम दूसरे देशों में जाते हैं, तो लोग पूछते हैं कि हिन्दुस्तान में क्यों ऐसा हो रहा है कि दहेज के कारण लड़कियों को मार दिया जाता है। किसी दूसरे मुल्क में क्या ऐसा है ? कहीं भी ऐसी बात नहीं है। चाहे आप यू०के० में देख लीजिए या यू०एस० में देख लीजिए, कहीं ऐसा नहीं है। यह कितनी बुरी बात है और इसको आप ठीक नहीं करते। इतनी बड़ी पार्लियामेंट बना रखी है लेकिन कुछ बात नहीं बनती है। यहां पर बड़े-बड़े लेक्चर हो जाते हैं लेकिन कुछ होता नहीं है।

बात बहुत बड़ी-बड़ी हैं लेकिन प्रेक्टिकल कुछ भी नहीं है। जब बातें प्रेक्टिकल होती हैं तो काम आपसे आप आगे बढ़ता है। आपको यह देखना चाहिए और कुछ करना चाहिए।

महात्मा गांधी जहां जाते थे वहां वह यह देखते थे कि वहां आदमी को कितना खाने को मिलता है। जितना वहां आदमी को खाने को मिलता था, उतना वे खाते थे। इसीलिए सारे लोग उनके पीछे लग गये। महात्मागांधी ने प्रेक्टिकल चीजें कीं, इसीलिए लोग उनके पीछे

हो गये । हम लोग और किसी के पीछे नहीं लगे, हम महात्मा गांधी के पीछे लगे । हमको डाक्टर अम्बेदकर ने कहा कि तुम हिंदुस्तान से अलग हो जाओ, तुमको सारे हकूक मिलेंगे । लेकिन हम उनके पीछे नहीं लगे, हम महात्मा गांधी के पीछे लगे । महात्मा गांधी ने, चाहे औरतें हों, चाहे मर्द हों, सबके लिए प्रेक्टिकल काम किए और उसका दिन-ब-दिन लोगों को फायदा होता गया ।

इसलिए मैं आप से कहता हूं कि इसका हल प्रेक्टिकल हल है । आपको खुद इसके लिए लड़ना है । आपके लिए किसी और ने लड़ाई नहीं लड़नी है । आपको चाहिए कि सारी बहिनें मिलें और जिस बहिन के खिलाफ वेइन्साफी हुई है, उसके लिए वेइन्साफी करने वाले के खिलाफ लड़ें । जो समाज में पैसे मांगने वाले हैं, उनका आप बायकाट करें । उनके सामने मुजाहरा करें ताकि वह आगे से पैसा मांगने की हिम्मत न करे । आप ऐसे लोगों के खिलाफ मुजाहिरा करो और उनका सोसायटी से बायकाट करो । बजाए इसके कि आप यह कहें बिल लाइये, आप प्रेक्टिकल काम कीजिए । किसी की भी लड़की मर जाती है तो यह अच्छी बात नहीं है । कोई भी मां-बाप इसको बर्दाश्त नहीं कर सकता है । जहां भी किसी की लड़की ऐसे मरे वहां औरतों की आरगेनाइजेशंस को आगे आकर काम करना चाहिए । आप अगर इसे गवर्नमेंट पर छोड़ दें, तो यह गवर्नमेंट का काम नहीं है ।

हमें सोसायटी में ऐसा करेक्टर बनाना चाहिए कि यह चीज लोगों में आये ही नहीं । जो सोसायटी में अच्छे लोग होते हैं वे सब को दिखाई देते हैं । मुझसे किसी ने आकर कहा कि फलां आदमी ने आपको वोट नहीं दिया था, आप उसकी ठीक करो । मैंने उससे कहा कि नहीं, वह तो एक नेक आदमी है, मैं उसके बारे में ऐसा नहीं कर सकता । बेशक तुम मुझको वोट मत डालना । मैं आपको बताता हूं कि उस नेक आदमी ने अगले इलेक्शन में मुझको बहुत सारे वोट दिलवाये । इसलिए जो अच्छे आदमी होते हैं, वे सबको नजर आते हैं ।

इसलिए मैं आपसे कहना चाहता हूं कि पहले हम करेक्टर को ठीक करें । जहां भी कोई गलती करता है उसके खिलाफ आप मुजाहिरा करो, उसके गले में जूते का हार डालो । ऐसा अगर आप करेंगी तो बहुत काम होगा । आप यह कहते हैं कि गवर्नमेंट सख्त कानून बनायें, इससे यह काम होने वाला नहीं है । जब हम सब लोगों का करेक्टर ऊंचा होगा तभी यह सब चीजें भी होंगी और डावरी भी खत्म होगी । इसलिए इसके लिए हम सब बहिनों को कोशिश करनी चाहिए ।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

SHRIMATI GEETA MUKHERJEE (Panskura) : With a heavy heart I rise to speak on this Bill. Before going into the substantive past of it, I will have to explain why I say a heavy heart. Because as you would agree we are discussing now one of the worst social tragedies that are occurring in our society. We are all agreed that on these questions, the most important thing is the social movement to back up whatever laws we may make.

I am sorry to say that the atmosphere in which we are discussing this Bill, I do not think, creates a serious impact on the society and I expected the Leader of the House herself will be present when the discussion on this Bill is there. I also expected that there would be a meeting of all the Opposition Leaders also and Parliament will be full and all together we shall try to impress upon the society that we take these things very seriously I am sorry that position is not there in the House to-day and I feel genuinely sorry. I am saying this thing so that in future when such Bills are taken up, which really have a bearing on the society, then a competely different atmosphere must prevail inside the Parliament. I am sure in that the ruling Party's responsibility will be the most and we will also bear our own responsibility.

AROF. N.G. RANGA (Guntur) : On our behalf I am here.

SHRIMATI GEETA MUKHERJEE : I am thankful to Rangaji that on everybody's behalf there he is present. If that would have solved the problem, I would not have said this.

Now about the substantive part of the Bill everybody has commented and I do not want to repeat their arguments about the necessity of a comprehensive legislation. Now I know fully that this legislation is not comprehensive. I am not convinced about the arguments which are often put forward about the difficulties of bringing a comprehensive legislation for I am one of those who are very clear that on this dowry question, legislation alone will be nothing. I know from my own experience. In West Bengal Assembly in 1974 I brought a non-official Bill which was almost letter to letter adopted by the Government. That is one of the very good laws uptill now on the dowry prohibition question. But I may tell you till now there is not a single case booked under this law. This is the situation Even the best of the laws will not help. But even then it is necessary, as I said, as a mark of social protest and as a mark of social decision that we want to tackle this problem seriously, we should have the law. But that is what is lacking in the fact that this comprehensive Bill is being delayed.

Now about the Bill that has been brought, firstly I am quite at a loss to understand really why this 7 years provision is there. I have given amendments to every clause wherever it occurs that this 7 year business should be taken out.....

SHRI P. VENKATASUBBAIAH : It is there in the post-mortem cases. For cruelty, 498A is there. It does not debar. There is no time limit.

SHRIMATI GEETA MUKHERJEE : I am coming to that. Why I say that from this Bill itself the 7 year clause should go is that after 7 year of marriage this time restriction should go because in the Statement of Objects, the Bill says cruelty on women, driving them to death this is what it is seeking to prevent With regard to dowry it is there but then it also said not only in the case of dowry deaths but also in the case of cruelty to the married women by their in-laws.

So in our experience, it is not necessary that this phenomenon occurs only within seven years after the marriage, The cruely to the woman either by her husband or by her in-laws to whichI shall come later on. There is another category which should also be included in my opinion. That has not been included here. There is a very interesting experience which one can see. That is when people reach the middle-age, for one reason or the other, though they are no more enamoured of the wealth, the trouble almost starts at that time when they are pushed to a situation; there are cases where they are driven to commit suicide either in the name of wanting dowry or in the name of doing something else or finding fault with their wives. This thing happens. Only the other day I had given a petiton to Shri Venkatasubbaiah from the father where the death of his daughter occurred after 16 years of her marriage. She was the wife of an industrialist. There you know how the case had been quickly pushed through so as to make it appear as a suicide case although there were three bullet wounds on her body. I had requested Shri Venkatasubbaiah Ji to conduct a CBI enquiry into the case. After my talking to the parent, I am sure that this could not be an ordinary case of suicide. This has happened after sixteen years of the marriage. The cruelty is leading to death also. In the objects and reasons of the Bill cruelty is there. In my opinion cruelty is a very serious thing which is driving one to death. This is happening. This is not only connected with dowry but with certain other things as well which are equally cruel leading to the death as it happning in the case of dowry. Therefore, in my opinion, the seven years should be taken out first. Secondly. I also think that it is not only a question of husband and wife. We see that there are dependent women-economically dependent women-in families. Take for examlpe the wife of a brother, if the brother dies the widow still remains inside the family and she is under the custody of someone else of the head of the family. She is still under the domination of the family head and this women is harassed so much that very often death takes place because of that

harassment also. This is our personal experience. I have requested that this provision of punishment should be not only in connection with the dowry death as it is written in 498A here but there should also be another provision, have given a concrete amendment for the insertation of new Clause 498B which reads as follows:—

> "498B. Whoever heving the custody or domination of a woman dependent upon him subjects such woman to cruelty shall be punished with imprison-ment for a term which may extend to three years and shall also be liable to fine".

There are various types of such cases other than the dowry case. Therefore, I hope the Minister will consider this question also. My first problem with regard to the provisions of the Bill is regarding the conduct of the police. What can be done with ragard to that ? In this very House I have mentioned at least ten concrete cases and I can tell you in those ten cases which I had mentioned I myself had been to each of the families and I am quite convinced that these are very serious cases. Fathers gave petitions. Our organisations moved on them. But I must say with heavy heart that in none of these ten cases we could get anything from the police which could convict those people. Actually in one case, that is of Usha Arora such a big file is there. Usha Arora's case was raised here. After 26 days of the FIR there was arrest and, as such, nothing could be found though we were absolutely sure.

Sir, I know Shri P. Venkatasubbaiah. Personally, he is very sympathetic but then after we give him the petition he says that we are inquiring. An inquiry was made and in every case ultimately he comes out helpless saying that not much evidence could be found.

Sir, my point is that is there any real attempt to find it ? Where is the real attempt to find the evidence ? There is none. I don't say there are no good police officials but basically the police administration as is today and the society as is stands today and by the norms that this society is guided I must say as far as cases of atrocities on women are concerned they are dealt with by the police with very little sympathy and when power and money plays behind then it becomes almost impossible. I don't know what can be done but as soon as in cases like this there is a request for a special inquiry, I think, the Minister should agree and such a provision should be there in Bill. Unless there is a serious attempt that the Government, the Opposition and the entire society is seriously trying to pressurise the police on this question to take an altogether different attitude, I don't believe this Bill will produce any result. I am sorry if I am sounding a pessimistic note but I am absolutely sure in the present state of affairs it will not be able to do much.

So, the important point is how police inquiry can be made more effective at the stage of investingation and unless some special machinery is created for such investigation than the normal machinery who culd be somewhat motivated for this purpose, the atrocities on women will be seldom booked.

Sir, I asked for figures from the library and I am told that 110 cases under section 306 for abetment to suicide were registered. In that connection 173 persons were arrested but only 45 challaned during 1979 to 1983. Cases under trial 36 and pending investingation 30. Zero has been convicted. This is the situation with regared to police investigation and administration. Therefore, I say that the most important thing here is for the Minister to tell us what he will do with regard to the cases of atrocities. Please don't show your famous 'dowry cell'. Not very much is coming out of it. Either there should be CBI investig ıtion or when a prayer is made by the relatives or social organisations some special investigation should be conducted.

Secondly, about the Bill itself, what I wish to say is this. I have only two or three more points to make. I will not take much time.

MR. CHAIRMAN : Ladies are getting some preference today.

SHRIMATI GEETA MUKHERJEE : I do appreciate that you are giving this

preference. Instead of giving us preference, if, from the others. I mean, not treasury or the opposition, but from those other than ladies, there had been some greater interest, if they had deliberated on the subject with passion, I think, that would have been far more effective.

I have given certain amendments. I fully agree with the feelings expressed by my hon. friends on the necessity of bringing Recognised Social Organisations of women into picture, to bring them in the list of those, on whose complaint this thing can be taken up. That is a good thing. But then still one big problem remains and it is this: In villages and in towns also we see this situation. Without informing the relatives, under suspicious circumstances, the body is burnt, the body is cremated or something is done. Very often we hear such a thing happening. I have received several complapaints from my own district about the body being burnt by them without informing relatives.

SHRI P. VENKATASUBBAIAH : We have made provision to safeguard against such things.

SHRIMATI GEETA MUKHERJEE : Before disposal of the body (that is burning, etc,) it should be made compulsory that they should inform the relatives because the relatives may be able to come within certain distance before such a body is cremated. There must be a provision saying that in every such case opportunity must be given to the parents, to the relatives, to arrive.

SHRI P. VENKATASUBBAIAH : I will tell you how it will give a bandle to some of those people to circumvent the law. Then you will see why it is not practicable. I will give you reason for that while I give my reply. There are practical difficulties.

SHRIMATI GEETA MUKHERJEE : Officers should proceed SUO MOTU. I do not want that these provisions which you are giving should be taken out. That is not my point. My point is they should also be accommodated. The officers should be given opportunity to proceed SUE MOTU just on receipt of complaint from a relative or on complaint from any social organisation. This should be made clear.

I am not clear about one thing Therefore, I have given an amendment to clear the thing. That is, with regard to presumption. There is a clause dealing with 'presumption for abetment'. I have not given amendment for deletion of that. No. But I have given another amendment on presumptions. That is. presumption of cruelty. As I understand the position, working jointly with you and also based on my experience, this term 'natural presumption' should be on substantive clause. Here your substantive clause is 'cruelty'. Therefore, the presumption should be definitely on cruelty first and then on abetment. There are two things: One, investigation by the police, another, proof. If you want to club it, I do feel, this presumption has to be on cruelty. This is because not only abetment is presumed, but cruelty is also presumed. If cruelty is the point on which you have to punish, in that case cruelty has to be proved, and for that presumption of cruelty must be there. For that I have given an amendment, which I would like you to consider.

SHRI M. SATYANARAYAN RAO (Karimnagar) : Now-a-days, we are ezpecting cruelty from the other section also.

SHRIMATI GEETA MUKHERJEE : Bring a Bill on that also ; I have no objection to that.

**16.56 hrs.**

(MR. DEPUTY-SPEAKER *in the Chair*).

Keeping in view the poits made by me and many other hon. Members, we have given a number of amendments, and most of them are akin to each other. It is not necessary that the hon. Minister should take our amendments word by word, he may bring his own amendments keeping in view the points raised by us, but he must accommodate the feelings expressed by many hon. Members including Shrimati Brar and Shrimati Vidya Chennupati and others.

Further, we would like you to tell us, what you want to do to train up and gear the police in these investigations. If you really want to implement such legislations, what new machinery do you propose

to introduce, I am absolutely sure that with the existing machinery, this or any other similar legislation would meet the usual fate and this would be rendered to nothingness. You must save us from that situation.

If you want to give it a social sanction, you must try to initiate a new movement against the evils of dowry. Only sitting in an empty House, chatting and passing such a Bill would not help. In order to make this movement worthwhile and fruitful, I would like to know what our proposals are. As far as we are concerned, our proposal is that there must be a whole-hearted drive: every publiceman, if he or she is involved in taking dowry, must be hounded away and convicted. If you are serious enough, start that drive with your own people, with all of us and with all the elected representatives of the people. Take all the important functionaries in public life, take their bio-data, find out really what they are doing in this respect. Let them set an example, inspire the society, and then alone we shall have the freedom, liberty and right of conscience to bring such a Bill. This is my humble suggestion to the House.

With these observations and with the limitations that this Bill has, I naturally support it. I hope, that the hon. Minister will improve it further keeping in view our amendments, which are not big, they are quite small, but important.

I also hope, that the Government will also bring another comprehensive Bill, and that you will launch a big drive to eradicate this evil.

**श्री कृष्ण दत्त सुल्तानपुरी** (शिमला) : उपाध्यक्ष महोदय, मैं दंड विधि (द्वितीय संशोधन) विधेयक का समर्थन करता हूं। बहुत से सदस्यों ने सुझाव दिया है कि इस बिल की कमियों को दूर किया जाए।

यह स्पष्ट है कि सारे देश में स्त्री जाति के साथ बहुत ज्यादती हो रही है। लड़कियों के माता पिता-पिता की आर्थिक दशा कमजोर होने की वजह से समाज द्वारा उनका नाजायज फायदा उठाया जाता है। मैं समझता हूं कि अगर इस देश में स्त्री जाति की बेइज्जती होती है, तो सारे देश की बेइज्जती होती है। स्त्री माँ बहन के रूप में पूजी जाती है, वह दुर्गा माता और चंडी माता के रूप में पूजी जाती है और मंदिरों तथा कीर्तनों में माता के रूप में वह पूजी जाती है। लेकिन आम घरों में स्त्री की दशा बहुत खराब है।

हमारे यहां दहेज की प्रथा इस तरह पैदा हुई है कि मैदानी और शहरी इलाकों में बड़े बड़े जमीदारों और व्यापारियों ने अपनी लड़कियों को दहेज देना शुरू कर दिया, इसलिए छोटे तबके के लोग भी उनकी नकल करके अपनी लड़कियों को ज्यादा से ज्यादा धन देने लगे। एक तरफ तो लड़की के माता-पिता की आर्थिक स्थिति बिगड़ जाती है और दूसरी तरफ लड़की के साथ भी दुर्व्यवहार किया जाता है।

मंत्री महोदय ने जो कानून रखा है, उसमें सात साल का प्रावधान रखा गया है। अगर लड़की के बच्चा न हुआ, या दहेज कम मिलने की बात हुई, तो 25, 27 साल की उम्र में उसको मारा-पीटा जाएगा या उसकी हत्या कर दी जाएगी। मैं समझता हूं कि सात साल का प्रावधान नहीं होना चाहिए। इस बारे में पक्का इन्तजाम कर देना चाहिए।

पर्वतीय क्षेत्रों में ऐसी घटनाएं नहीं होतीं। हमारे यहां खुशामद कर के लड़की का रिश्ता माँगते हैं। लेकिन पढ़े-लिखे लोग ज्यादा धन की माँग करते हैं। मैं समझता हूं कि उनकी पढ़ाई-लिखाई का कोई अर्थ नहीं है। पहले गाँवों में भी यह रिवाज नहीं था। अब हिमाचल प्रदेश में भी ऐसी बातें देखने में आती हैं। मेरे हल्के में अभी एक शादी हुई। लड़की के माता-पिता ने एक लाख रुपया दहेज में दिया। लेकिन आठ दिनों के बाद ही लड़की को मार दिया गया। छोटी छोटी लड़कियों

को मार दिया जाता है। इसकी वजह यह है कि कानून होने के बावजूद छोटी उम्र में ही लड़कियों की शादी कर दी जाती है। गरीबी की वजह से ऐसा होता है। हमारे यहां सोलन में कुछ दिन पहले एक औरत की तीन लड़कियां हुईं। चार लड़कियां उसकी पहले थीं, इस तरह उसकी सात लड़कियां हो गईं। जिस औरत के लड़की पैदा होती है, समाज में उसकी कम कद्र होती है। इसलिए लड़के का इन्तजार करते करते कई लड़कियां हो जाती हैं।

हमारे यहां दुर्गा और चंडी की पूजा होती है। लोग जम्मू-काश्मीर में देवी के दर्शन के लिए जाते हैं, लेकिन जब घर में देवी पैदा होती है, तो उसको मारने का इन्तजाम करते हैं। आवश्यकता इस बात की है कि स्त्रियों की आर्थिक दशा में सुधार हो। यह भी जरूरी है कि महिला पर ज्यादती के केसों के लिए जूडिशल मैजिस्ट्रेट स्त्री होनी चाहिए। ताकि कोई भी गलत काम न होने पाए। इसके साथ साथ यह बात भी है कि जो इल्जाम लगाता है उसके साथ पुलिस ठीक ढंग से वर्ताव नहीं करती है। इस सम्बन्ध में मैं होम मिनिस्टर साहब से कहना चाहूंगा कि पुलिस में लेडीज ज्यादा से ज्यादा संख्या में भर्ती की जायें। महिलायें अच्छा काम कर सकेंगी।

इसके अलावा मैं यह भी कहना चाहूंगा कि इन सब बीमारियों के पीछे जो जड़ है वह तभी सत्य हो सकती है जबकि इस देश में जो समाज सेवी संस्थायें हैं, वे इन कार्यों में अपना पूरा सहयोग दें। यहां राजधानी में समाचार-पत्र पढ़ने से मालूम होता है कि यहां पर रोज ही इस प्रकार की कितनी घटनायें हो रही हैं। अगर राजधानी में यह स्थिति होगी तो सारे देश में क्या हालत होगी, इस बात को आप सोच सकते हैं। इसलिए इन बातों को रोकने के लिए हमें बहुत अधिक सतर्कता बरतने की आवश्यकता होगी।

इसके साथ साथ मैं इस देश की महिलाओं से भी कुछ निवेदन करना चाहूंगा कि जो तरह तरह की साड़ियां पहनने, लिपिस्टिक लगाकर होंठ रंगने व इस प्रकार के दूसरे कार्य करती हैं, उसको छोड़कर यदि वे साधारण रूप में गांधी जी के बताए रास्ते पर चलें तो बहुत लाभ होगा। इसी प्रकार से आजकल हम टेलीविजन पर भी देखते हैं कि सास अपनी बहू को मारती है और अपने लड़के से कहती है कि ज्यादा धन लाओ। मैं समझता हूं एक सास का दर्जा मां का होता है। अगर बहू को ससुराल में मां-बाप का प्यार मिले तो उससे हमारा समाज आगे बढ़ सकेगा। अगर इसी प्रकार से समाज में दहेज की मांग बढ़ती रही तो हमारे देश के लिए एक बर्बादी का कारण बनेगा। इसको रोकने के लिए सरकार को कड़े से कड़े उपाय करने चाहिए। जो लोग भी दहेज की मांग करते हैं, मैं समझता हूं वे चाण्डाल हैं, वे इस समाज और देश के दुश्मन हैं। हमारे समाज में एक मां अपने बच्चों को पता नहीं किस कष्ट के साथ पालती है और किस तरह से अपने मेहमानों की आव-भगत करती है और एक बहन किस तरह से अपने भाई बहनों को खाना खिलाती है, खुद उसके लिए सब्जी रहे या न रहे लेकिन सारे परिवार को वे संतुष्ट करती हैं। इतना सारा त्याग करने के बाद भी अगर उनको तंग किया जाता है तो इससे बढ़कर और कोई अन्याय हो नहीं सकता।

मैं समझता हूं माननीय मन्त्री जी यहां पर कानून बहुत अच्छा लाए हैं, इसमें काफी अच्छे प्रावधान भी किए गए हैं लेकिन इससे भी आगे बढ़कर अगर वे कुछ कर सकते हैं तो वह भी करना चाहिए। तभी हम अपने समाज में महिलाओं की तथा देश की तरक्की कर सकते हैं। इन शब्दों के साथ मैं इस विधेयक का

समर्थन करते हुए आपको धन्यवाद देता हूं कि आपने मुझे बोलने के लिए समय दिया।

SHRI M. SATYANARAYAN RAO (Karimnagar) : Sir, I am very grateful to you for giving me this opportunity to participate in the discussion on this Bill. I am sorry I was late; I could not listen to the speeches of Mrs Geeta Mukherjee and also the other lady Members.

While welcoming this Bill. I would like to caution the hon. Minister, we are passing so many laws here, not only this Criminal Law Amendment Bill regarding the atrocities on women, particularly about dowry. But unfortunately people do not know that there are certain legislations, and that courts or police have to be approached about all those things.

It is a good measure that you have brought. It is a welcome measure and I also support it. But I request the lady Members who are here from both the sides. They are not only very good parliamentarians, but are also social workers out-side. I know that. Unless you have some reforms in the society itself, it will not be possible to achieve things. Whatever be the number of laws you pass, it may not be possible.

Ultimately, it will be in the hands of the police people only. After all, you have to approach the police officer saying that my daughter has committed suicide or my daughter has been killed or something like that. Ultimately, it is for the police officer to investigate it and you will have the opportunity also to harass those people who approach and also those persons against whom complaints are made. After all, 50 per cent of our population in our country are ladies. We connot ignore you now. There is compulsory education also. After about 36 years of independence, if this social evil is existing, really we are not only ashamed of it but the whole country is also ashamed of it; and for this, I want to blame the ladies also because you have been silent for all these years; you are not doing anything; just your have been subjecting yourself. *(Interruptions)* You may not be silent. Your Kerala State is different, but in most of the States ladies are simply putting up with all the atrocities which are being committed on them. I am supporting you. The lady members should take up this cause and go to the people and explain those things. Of course, it is coming every day; we are seeing about it on 'TV and cinemas what are the danger's involved in it etc. But unless you take up, uuless you are conscious about your own rights, no legislation is going to save you.

SHRI RAM SINGH YADAV (Alwar) : I congratulate the hon. Minister for the legislation by way of the Criminal Law (Second Amendment) Bill, 1983; and the Bill, as has been said by the previous speaker, is very progressive and just to meet the requirements of the sociaty. But, at the same time, there are some drawbacks which need reconstruction by the hon. Minister.

In Section 198A it has been provided that the offence shall be cognizabl but at the instance of the police officer or at the instance of father, mother, brother, sister or by her father's or mother's brother or sister or, with the leave of the Court, by any other person related to her by blood, marriage or adoption." But, so far as Schedule is concerned, the Minister has gone one step further. You have not provided substantive section that the report of lodging the offence can be lodged by any of the persons, public servants. Why this lacuna here ? This is inconsistent. As a matter of fact, this fact should have been incorporated in the section itself also. Why have you not incorporated in section 98A that the complaint can be lodged by any public servant who has been authorised by the State Government or by yourself ? So, this is the inconsistency in the Act. You may remove it. In the Schedule you have mentioned that the offence is cognizable but cognizance cannot be taken. It says as follows:

> "Cognizable if information relating to the commission of the offence is given to an officer incharge of a police station by the person aggrieved by the offence or by any person related to here by blood, marriage or adoption or if there is no such relative, by any public servant belonging to such class or category as may be notified by the State Government in this behalf."

The last provision which you hav incorporated here in the Schedule has not been incorporated in substantive Section 198A. Therefore, there is a likelihood that this Provision may be struck down when this Bill, after assuming the shape of an Act goes to the court of law. Therefore, this inconsistency should be removed at this stage.

I was expecting that you will take precautionary measures so that the investigating officer or the investigating agency as it has been pointed out may not take the law into their own hands; and sometimes they reshape a case according to their likes and dislikes; and as a matter of fact, this discretion should never be left with the investigting agency. I was expecting that you shall look into the provision of the present CPC and shall give effect to this intention and objective. But in Section 174, Clause 3, you have not taken care of it that sometimes a Medical Officer and the Investigating officer collude and they suppress the real facts.

They suppress the cause of the murder and prepare the medical report and the inquest report according to their own choice or discretion or likes and dislikes and there, fore it was very necessary in India carlier, because this Criminal Procedure Code was enacted by the British Government. At that time presumbaly the facilities in the country side for examining the dead body or to be taken to the medical officer or civil surgeon were not there. But now the facilities are available, every fifteen to twenty miles there is the availability of a medical officer or a civil surgeon. Therefore this last portion of Clause 3 which says—

> "When there is any doubt regarding the cause of death, or when for any other reason the police officer considers it expedient so to do, he shall....."

This Clause is very helpful to the doctor and to the investigating officer. As a matter of fact they can at their own discretion do it, or they do not even forward the dead body to the hospital or civil surgeon. This should have been taken away by you. That was the proper time for you to remove it, so that such power may not be given to the investigating officer and the medical officer because it is likely to be misused or when the suspicion is there that there is a case for cruelty. Therefore, I may again submit to the hon. Minister that he may take care of it that this power may be taken away from the investigating officer.

We are aware of this power. Because it is just what happened in Miss Rita Khurana's case at Anantanag. In that case it was reported by the Public prosecutor that the case diary was missing. When the challan was put up in the court, it was reported that the case dairy was misplaced. But there is a provision that even after that the investigating officer or the Police officer should have taken sufficient care and that the investigating officer should not be given so much discretion which has been given by the Criminal Procedure Code.

The hon. Minister, has suggested that the public servant who is so authorised by the Government he should be able to lodge the report in the Police Station. But I may submit that the local bodies should also be included. Moreover, you have recognised the social agency, the social workers of those areas. You have recognised this aspect also that the voluntary agencies are working in the rural areas. It is very necessary in the present circumstances that the local bodies and the chiefs of Gram Panchayats who represent the local organisation or the chairmen of those organisations, they should also be given power to see that the complaint is lodged or the report is made. Therefore, it needs reconsideration at your hands.

Now I come to the evidence stage and as regards the evidence, it is common experience at the bar that in such cases generally the witnesses are won over. They do not come forward in the court to give evidence truthfully. Therefore, I suggest that it should be obligatory upon the investigating officer in such cases to record the statement of the witnesses under section 164. of Cr.P.C. so that there may be less chances to withdraw from that statement which they have given before the Police. Today under section 164 of

the Cr.P.C. the witness who makes the statement before the investigating officer can go against that statement and can withdraw that statement. So, that statement has got no value at all. Therefor, in such cases, it should be the duty of the investigating officer to record the statement of those witnesses under section 164 before the Magistrate so that there may not be any chance to win them over or manipulate the evidence.

There is an enabling clause in the Indian Evidence Act, section 113 (a) which suggests that the Magistrate may presume. As a matter of fact, you have inserted the word 'may'. There is a case, decided by the Delhi High Court, of Sudha Goel. Whatever the real facts and the real intention of justice—I am not going into the merits of the judgments of any courts of law-after all, you are seized with the important fact in what manner the discretion should be exercised by the judicial courts, and as such section 113 (a) becomes relevant. Looking to the circumstances of the case when there was an alleged suicide by the girl who was pregnant approximately nine months, it becomes a unique cases of atrocities on women. In such cases, I think, it is obligatory on the society to see that such beinous crimes may not be repeated. Therefore, I suggest that in section 113 (a) which you have introdnced for the benefit of such victims, the word 'may' may be substituted by the word 'shall' so that the person who has committed the offence may get sufficient or proper punishment.

It has been the demand since long in this House and outside also that there should be eetting up of the family courts. The experience of these family courts as we read in the newspapers and books in Australia, Japan and Britain, has been very useful for those societies. Why should we not introduce this system in this country also so that reconciliation amongst the spouses or the members of the wedlock may be brought in through the help of these courts because in these courts the long procedure is avoided ? Today it takes 10 years or so to get the case decided in the regular courts. During this period, she does not get even her, meals to survive and she has to live in miseries and troubles which cannot be described here. I request the hon. Minister to recommend to the Law Minister to take care of it so that he may come speedily with a Bill for setting up of family courts.

In some of the countries there is a social security law which is equally applicable to both males and femals. But in this country at least this social security law should be enacted for females. Unless you enact this law, you cannot root out this evil which has crept in present-day society. Therefore, enactment of the social security law at least for the female is very necessary and proper to cure this evil.

The Employment Guarantee Bill for deserted and ill-fated women also is very necessary. As soon as a female writes a letter to her parents or be her brother that she is being ill-treated by her in-laws or husband and this information is leaked out to them, it becomes difficult for her to live with the family of the husband. Therefore, you should provide some sort of job guarantee for her. If she is desorted, if she is divorced or if she is not in a position to live with her husband or in-laws then she should be given the job guarantee.

Thirdly, unless there is a social awakening in the society, we cannot completely or absolutely root out this evil and for that it is very necessary that the Education Minister also should be counsalled by you that she should also come with a Bill providing compulsory female education in this country, at least up to the elementary standard. In my State, in Rajasthan there is only 11 percent education mong females an there is no provision for the schedling of girls. We should provide them education upto the 10th or 11th standard, that is very necessary. With these suggestions, I congratulate the hon. Minister. I know personally that he himself is a social reformer. He believes in these things and expect next time he will come with better and progressive laws. With these words I support the Bill.

**श्री रामलाल राही** (मिसरिख): उपाध्यक्ष महोदय, मैं आपको धन्यवाद देना चाहूंगा कि आपने मुझे दंड विधि संशोधन विधेयक पर

बोलने का अवसर दिया । हमारी एक माननीय सदस्या श्रीमती गीता मुखर्जी कह रही थीं कि दंड विधि संशोधन विधेयक पर चर्चा के समय आज पूरा सदन भरा होना चाहिए था, तब यह लगता कि लोग यहां की महिलाओं से स्नेह और प्यार करते हैं और उनकी रक्षा के लिए कटिबद्ध हैं । शायद हमारे हाउस में 31 महिला सदस्य हैं लेकिन इस समय तीन महिलाएं हाउस में हैं । अर्थात दस परसेंट महिला सदस्य भी इस समय यहां मौजूद नहीं हैं और महिलाएं यह चाहती हैं कि हमारी रक्षा की जाए । श्रीमन् यह किसी की आलोचना का प्रश्न नहीं ।

**श्रीमती विद्या चेन्नुपत्ति** : हम सब यह जानते हैं कि हमारे सारे भाई महिलाओं को सपोर्ट करते हैं ।

**श्री रामलाल राही** : श्रीमन मैं दो बातें कहना चाहता हूं । हमारे भाई कानून की बड़ी भारी किताब पढ़ रहे थे । (व्यवधान) ।

उपाध्यक्ष महोदय, मैं इस सदन में आभार व्यक्त करना चाहूंगा कि यहां महिलाओं के बारे में दो महत्वपूर्ण विधेयक आये और दोनों विधेयक महिलाओं की मर्यादा, इज्जत और जीवन की सुरक्षा के लिए लाये गये और उन पर यहां विचार किया गया । मैं राज्य मंत्री जी को भी धन्यवाद देना चाहूंगा कि वे दोनों विधेयक यहां लाये, जिन पर यहां विचार हुआ और मंत्री जी ने जवाब भी दिया । मुझे विश्वास है कि आज जो सदन में इस विधेयक पर बहस हुई है, उसको भी उन्होंने सुना होगा और यहां जो विचार व्यक्त किये गये हैं उन पर भी विचार करेंगे ।

श्रीमन् मेरा तो ऐसा ख्याल है कि हमारे यहां इतने कानून बन रहे हैं, किन्तु आप कितने ही कानून बनाते जाओ या बढ़ाते जाओ लेकिन इन कानूनों से लाभ होने वाला नहीं हैं क्योंकि ये कानून अंग्रेजी भाषा का रूपान्तर हैं । जैसे यह सरकार अंग्रेजी सरकार का रूपान्तर हैं, वैसे ही ये कानून भी रूपान्तरमात्र हैं । जब तक आप अपने को नहीं बदलोगे, अपने तौर तरीके नहीं बदलोगे, अपने अंग्रेजी कानूनों में परिवर्तन नहीं करोगे तब तक आप देश की किसी स्त्री या पुरुष की रक्षा नहीं कर पाओगे । आप इस देश की मान्यताओं और परम्पराओं के अनुसार चल कर ही रक्षा कर पाओगे ।

श्रीमन् मुझे याद है, जब मैं बहुत छोटा-सा बच्चा था, मैं गांव का रहने वाला हूं, गांव में इन कानूनों से कोई अपराध कुबूल नहीं करा पाता था । लेकिन पंचायत में बैठ कर, गांव के लोग जब अपराधी को यह कहते थे कि ये पंच-परमेश्वर बैठे हैं, बोलो तुम्हारा क्या कहना है··· ।

MR. DEPUTY-SPEAKER : He will continue his speech later. Now the hon. Minister of Parliamentary Affairs.

17.30 hrs.

## RE/BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : My request is that, after the Half an-Hour Discussion is over, the hon. Minister of Health will reply to the Resolution on the National Health Policy. Then we will take up this Bill and finish it today. even if we have to sit a little late.

MR. DEPUTY-SPEAKER: Is it the sense of the House ? We will now take up the Half-an-Hour Discussion. tomorrow being the last day, as the hon. Minister has stated, after the Half an-Hour discussion is over, the Health Minister will reply to the discussion on the National Health Policy. Then we will continue with this Bill. After that, there are one or two small Bills. Mr. Sankaranand, are you ready to reply ?